

DOCUMENT INFORMATION

FILE NAME : Ch_XI_A_11

VOLUME : VOL-1

CHAPTER : Chapter XI. Transport and Communications A. Custom
Matters

TITLE : 11. Customs Convention on the Temporary Importation
for Private Use of Aircraft and Pleasure Boats.
Geneva, 18 May 1956



**CUSTOMS CONVENTION
ON THE TEMPORARY IMPORTATION FOR
PRIVATE USE OF
AIRCRAFT AND PLEASURE BOATS
and
PROTOCOL OF SIGNATURE**

done at Geneva on 18 May 1956



**CONVENTION DOUANIÈRE
RELATIVE A L'IMPORTATION TEMPORAIRE
POUR USAGE PRIVE DES EMBARCATIONS
DE PLAISANCE ET DES AERONEFS
et
PROTOCOLE DE SIGNATURE**

en date, à Genève, du 18 mai 1956

CUSTOMS CONVENTION ON THE TEMPORARY IMPORTATION FOR PRIVATE
USE OF AIRCRAFT AND PLEASURE BOATS

PREAMBLE

The Contracting Parties,

Having regard to the Agreement providing for the Provisional Application of the Draft International Customs Conventions on Touring, on Commercial Road Vehicles and on the International Transport of Goods by Road, done at Geneva on 16 June 1949, and in particular, to article V of the Agreement, which provides that in the event that world-wide conventions dealing with the subject matter of the draft conventions provisionally applied by the Agreement "should be concluded, and upon their entry into force, any Government party to this Agreement, which becomes a party to one or more of those Conventions shall automatically be regarded as having denounced the present Agreement with respect to the Draft Convention or Conventions corresponding to any of those Conventions to which that Government has become a party";

Having regard to the Convention concerning Customs Facilities for Touring and the Customs Convention on the Temporary Importation of Private Road Vehicles, both done at New York on 4 June 1954;

Considering that unlike the Draft International Customs Convention on Touring brought into provisional application by the Agreement of 16 June 1949, the said Conventions contain no provision concerning temporary duty-free importation of aircraft and pleasure boats other than kayaks and canoes in use and under 5.5 metres in length;

Desiring to facilitate the development of international touring by means of aircraft and pleasure boats;

Have agreed as follows:

CHAPTER I

DEFINITIONS

Article 1

For the purpose of this Convention:

(a) The term "import duties and import taxes" shall mean not only Customs duties but also all duties and taxes whatever chargeable by reason of importation;

(b) The term "boats" shall mean all pleasure boats and pleasure vessels with or without engines together with their spare parts, and their normal accessories and equipment when imported with the boats or vessels;

(c) The term "aircraft" shall mean all aircraft with or without engines together with their spare parts and their normal accessories and equipment when imported with the aircraft;

(d) The term "private use" shall mean the use of aircraft or boats, by their owners or by persons who have possession or control of them, whether on hire or otherwise, for non-commercial purposes and, in particular, for purposes other than the transport of persons for remuneration, reward or other consideration or the industrial and commercial transport of goods with or without remuneration;

(e) The term "temporary importation papers" shall mean the Customs document identifying the aircraft or boat and providing

CONVENTION DOUANIÈRE RELATIVE A L'IMPORTATION TEMPORAIRE POUR USAGE PRIVE DES EMBARCATIONS DE PLAISANCE ET DES AERONEFS

PRÉAMBULE

Les parties contractantes,

Considérant l'Accord relatif à l'application provisoire des Projets de Conventions internationales douanières sur le tourisme, sur les véhicules routiers commerciaux et sur le transport international des marchandises par la route, en date, à Genève, du 16 juin 1949 et, en particulier, l'article V de cet accord qui prévoit que, dans le cas où des conventions mondiales traitant des matières qui font l'objet des Projets de Conventions mis en application provisoire par l'Accord "viendraient à être conclues, et à dater du jour de leur entrée en vigueur, tout gouvernement partie à l'Accord, qui deviendrait partie à l'une ou à l'autre de ces conventions, sera *ipso facto* censé avoir dénoncé le présent Accord en ce qui concerne le ou les Projets de Conventions correspondant à la convention ou aux conventions auxquelles il sera devenu partie";

Considérant la Convention sur les facilités douanières en faveur du tourisme et la Convention douanière relative à l'importation temporaire des véhicules routiers privés, toutes deux en date, à New-York, du 4 juin 1954;

Considérant que, contrairement au Projet de Convention internationale douanière sur le tourisme, mis en application provisoire par l'Accord du 16 juin 1949, lesdites conventions ne contiennent aucune disposition relative à l'importation en franchise temporaire des aéronefs et des embarcations de plaisance autres que les kayaks et les canoës en cours d'usage d'une longueur inférieure à 5,5 m;

Désireuses de faciliter le développement du tourisme international au moyen d'embarcations de plaisance et d'aéronefs;

Sont convenues de ce qui suit:

CHAPITRE PREMIER

DÉFINITIONS

Article premier

Aux fins de la présente Convention, on entend:

a) Par "droits et taxes d'entrée", non seulement les droits de douane, mais aussi tous droits et taxes quelconques exigibles du fait de l'importation;

b) Par "embarcations", tous bateaux de plaisance et embarcations de plaisance, avec ou sans moteur ainsi que leurs pièces de rechange, leurs accessoires normaux et leur équipement normal importés avec ces embarcations;

c) Par "aéronefs", tous aéronefs avec ou sans moteur ainsi que leurs pièces de rechange, leurs accessoires normaux et leur équipement normal importés avec ces aéronefs;

d) Par "usage privé", l'utilisation d'un aéronef ou d'une embarcation, par le propriétaire ou la personne qui en a la jouissance en location ou à tout autre titre, à des fins autres que commerciales et, en particulier, autres que le transport de personnes moyennant rémunération, prime ou autre avantage matériel et le transport industriel et commercial de marchandises avec ou sans rémunération;

e) Par "titre d'importation temporaire", le document douanier permettant d'identifier l'embarcation ou l'aéronef et de constater la

evidence of the guarantee or deposit of import duties and import taxes;

(f) The term "persons" shall mean both natural and legal persons unless the context otherwise requires.

CHAPTER II

TEMPORARY IMPORTATION WITHOUT PAYMENT OF IMPORT DUTIES AND IMPORT TAXES AND FREE OF IMPORT PROHIBITIONS AND RESTRICTIONS

Article 2

1. Each of the Contracting Parties shall grant temporary admission without payment of import duties and import taxes and free of import prohibitions and restrictions, subject to re-exportation and to the other conditions laid down in this Convention, to aircraft and boats owned by persons normally resident outside its territory which are imported and utilized, for their private use on the occasion of a temporary visit, either by the owners of the aircraft or boats or by other persons normally resident outside its territory.

2. Such aircraft and boats shall be covered by temporary importation papers guaranteeing payment of import duties and import taxes, and if the case should arise, of any Customs penalties incurred, subject to the special provision of paragraph 4 of article 27.

Article 3

The fuel contained in the supply tanks of aircraft and boats temporarily imported shall be admitted without payment of import duties and import taxes and free of import prohibitions and restrictions, provided that the supply tanks are of normal capacity, are located in the usual places and are connected to the engine, it being understood that the fuel contained in

these tanks is intended exclusively for consumption by the aircraft or boat.

Article 4

1. Component parts imported for the repair of a particular aircraft or boat already temporarily imported shall be admitted temporarily without payment of import duties and import taxes and free of import prohibitions and restrictions. Contracting Parties may require these parts to be covered by temporary importation papers.

2. Replaced parts which are not re-exported shall be liable to import duties and import taxes except where, in conformity with the regulations of the country concerned, they may be abandoned free of all expense to the Exchequer or destroyed, under official supervision, at the expense of the parties concerned.

Article 5

Temporary importation papers sent to associations authorized to issue the papers in question by the corresponding foreign associations, by international organizations or by the Customs authorities of the Contracting Parties, shall be admitted without payment of import duties and import taxes and free of import prohibitions and restrictions.

CHAPTER III

ISSUE OF TEMPORARY IMPORTATION PAPERS

Article 6

1. Subject to such guarantees and under such conditions as it may determine, each Contracting Party may authorize associations, such as those affiliated to an international organization, to issue either directly or through corresponding associations the temporary importation papers covered by this Convention.

garantie ou la consignation des droits et taxes d'entrée;

f) Par "personnes", à la fois les personnes physiques et les personnes morales, à moins que le contraire ne résulte du contexte.

CHAPITRE II

IMPORTATION TEMPORAIRE EN FRANCHISE DES DROITS ET TAXES D'ENTRÉE ET SANS PROHIBITIONS NI RESTRICTIONS D'IMPORTATION

Article 2

1. Chacune des parties contractantes admettra temporairement en franchise des droits et taxes d'entrée, sans prohibitions ni restrictions d'importation, à charge de réexportation et sous les autres conditions prévues par la présente Convention, les embarcations et les aéronefs appartenant à des personnes qui ont leur résidence normale en dehors de son territoire et qui sont importés et utilisés pour leur usage privé à l'occasion d'une visite temporaire, soit par les propriétaires de ces embarcations ou aéronefs, soit par d'autres personnes qui ont leur résidence normale en dehors de son territoire.

2. Ces embarcations et aéronefs seront placés sous le couvert d'un titre d'importation temporaire garantissant le paiement des droits et taxes d'entrée et, éventuellement, des amendes douanières encourues, sous réserve des dispositions spéciales prévues par le paragraphe 4 de l'article 27.

Article 3

Seront admis en franchise des droits et taxes d'entrée, et sans prohibitions ni restrictions d'importation, les combustibles et carburants contenus dans les réservoirs des embarcations ou aéronefs importés temporairement, si ces réservoirs sont de capacité normale, sont placés aux endroits habituels et sont reliés aux moteurs, et étant entendu que les combustibles et carburants contenus dans ces réservoirs sont

destinés à être utilisés exclusivement par l'embarcation ou l'aéronef.

Article 4

1. Les pièces détachées importées pour servir à la réparation d'une embarcation ou d'un aéronef déterminé déjà importé temporairement seront admises temporairement en franchise des droits et taxes d'entrée et sans prohibitions ni restrictions d'importation. Les parties contractantes peuvent exiger que ces pièces soient placées sous le couvert d'un titre d'importation temporaire.

2. Les pièces remplacées non réexportées seront passibles des droits et taxes d'entrée à moins que, conformément à la réglementation du pays intéressé, elles ne soient abandonnées franches de tous frais au Trésor public ou bien détruites, sous contrôle officiel, aux frais des intéressés.

Article 5

Seront admises au bénéfice de la franchise des droits et taxes d'entrée et ne seront soumises à aucune prohibition ou restriction d'importation, les formules de titres d'importation temporaire expédiées, aux associations autorisées à délivrer les titres considérés, par les associations étrangères correspondantes, par les organisations internationales ou par les autorités douanières des parties contractantes.

CHAPITRE III

DÉLIVRANCE DES TITRES D'IMPORTATION TEMPORAIRE

Article 6

1. Conformément aux garanties et sous les conditions qu'elle pourra déterminer, chaque partie contractante pourra habiliter des associations, et notamment celles qui sont affiliées à une organisation internationale, à délivrer, soit directement, soit par l'intermédiaire d'associations correspondantes, les titres d'importation temporaire prévus par la présente Convention.

2. Temporary importation papers may be valid for a single country or Customs territory or for several countries or Customs territories.

3. The period of validity of these papers shall not exceed one year from the date of issue.

Article 7

1. Temporary importation papers valid for the territories of all or several of the Contracting Parties shall be known as *carnets de passages en douane* and shall conform in respect of aircraft to the standard form contained in Annex 1, and, in respect of boats, to the standard form contained in Annex 2, to this Convention.

2. If a *carnet de passages en douane* is not valid for one or several territories, the issuing association shall indicate the fact on the cover and on the importation vouchers of the *carnet*.

3. Temporary importation papers intended for boats and valid only for the territory of a single Contracting Party may conform to the standard form contained in Annex 3 to this Convention. Contracting Parties may also use other documents, in accordance with their legislation or regulations.

4. The period of validity of temporary importation papers other than those issued by authorized associations as provided for in Article 6 shall be laid down by each Contracting Party in accordance with its legislation or regulations.

5. Each Contracting Party shall, upon request, supply the other Contracting Parties with models of temporary importation papers valid for its territory, other than those appearing in the Annexes to this Convention.

CHAPTER IV

PARTICULARS ON TEMPORARY IMPORTATION PAPERS

Article 8

Temporary importation papers issued by authorized associations shall be made out in the name of the persons who own the aircraft or boats temporarily imported or who have the possession or control of them. When such papers, issued in respect of hired aircraft or boats are made out in the name of the person letting out on hire, the words "On hire to . . ." followed by the name and the address of the normal residence in a foreign country of the person concerned, shall, when the Customs authorities of the country of temporary importation so require, be inserted on all counterfoils and vouchers used in connexion with the journeys of the person taking the aircraft or boat on hire.

Article 9

1. The weight to be declared on temporary importation papers is the net weight of aircraft or boats. It shall be expressed in the metric system. In the case of papers valid for one country only, the Customs authorities of that country may prescribe the use of another system.

2. The value to be declared on temporary importation papers valid for one country only shall be expressed in the currency of that country. The value to be declared on a *carnet de passages en douane* shall be expressed in the currency of the country where the *carnet* is issued.

3. The articles and tool-kit which form the normal equipment of aircraft or boats need not be specially declared on the temporary importation papers.

4. When the Customs authorities so require, spare parts and accessories not considered as constituting the normal equipment of the air-

2. Les titres d'importation temporaire pourront être valables pour un seul pays ou territoire douanier ou pour plusieurs pays ou territoires douaniers.

3. La durée de validité de ces titres n'excédera pas une année à compter du jour de leur délivrance.

Article 7

1. Les titres d'importation temporaire valables pour les territoires de toutes les parties contractantes ou de plusieurs d'entre elles seront désignés sous le nom de "carnets de passages en douane" et seront conformes, pour les embarcations, au modèle qui figure à l'annexe 2 de la présente Convention et, pour les aéronefs, au modèle qui figure à l'annexe 1.

2. Si un carnet de passages en douane n'est pas valable pour un ou plusieurs territoires, l'association qui délivre le titre en fera mention sur la couverture et les volets d'entrée du carnet.

3. Les titres d'importation temporaire destinés aux embarcations et valables exclusivement pour le territoire d'une seule partie contractante pourront être conformes au modèle figurant à l'annexe 3 de la présente Convention. Il sera loisible aux parties contractantes d'utiliser également d'autres documents, conformément à leur législation ou à leur réglementation.

4. La durée de validité des titres d'importation temporaire autres que ceux délivrés, conformément à l'article 6, par des associations autorisées sera fixée par chaque partie contractante suivant sa législation ou sa réglementation.

5. Chacune des parties contractantes transmettra aux autres parties contractantes, sur leur demande, les modèles de titres d'importation temporaire valables sur son territoire, autres que ceux figurant aux annexes de la présente Convention.

CHAPITRE IV

INDICATIONS À PORTER SUR LES TITRES D'IMPORTATION TEMPORAIRE

Article 8

Les titres d'importation temporaire délivrés par les associations autorisées seront établis au nom des personnes qui sont propriétaires des embarcations ou aéronefs importés temporairement ou qui en ont la jouissance. Lorsque de tels titres, délivrés pour des embarcations ou aéronefs en location, seront établis au nom du loueur, la mention "En location à . . ." suivie du nom du locataire et de l'adresse de sa résidence normale à l'étranger sera portée, dans le cas où les autorités douanières du pays d'importation temporaire l'exigent, sur tous les volets et souches utilisés à l'occasion de voyages du locataire.

Article 9

1. Le poids à déclarer sur les titres d'importation temporaire est le poids à vide des embarcations ou aéronefs. Il sera exprimé en unités du système métrique. Lorsqu'il s'agit de titres valables pour un seul pays, les autorités douanières de ce pays pourront prescrire l'emploi d'un autre système.

2. La valeur à déclarer sur un titre d'importation temporaire valable pour un seul pays sera exprimée dans la monnaie de ce pays. La valeur à déclarer sur un carnet de passages en douane sera exprimée dans la monnaie du pays où le carnet est délivré.

3. Les objets et l'outillage constituant l'équipement normal des embarcations ou aéronefs n'auront pas à être spécialement déclarés sur les titres d'importation temporaire.

4. Lorsque les autorités douanières l'exigent, les pièces de rechange et accessoires qui ne sont pas considérés comme constituant

craft or boat shall be declared on the temporary importation papers with the necessary particulars (such as weight and value) and shall be produced on exit from the country visited.

Article 10

Any particulars inserted on temporary importation papers by the issuing association may be altered only with the approval of the issuing or guaranteeing association. No alteration to the papers may be made after they have been passed by the Customs authorities of the country of importation except with the consent of those authorities.

CHAPTER V

CONDITIONS OF TEMPORARY IMPORTATION

Article 11

1. Aircraft and boats admitted under cover of temporary importation papers may be used, for their private use, by third persons duly authorized by the holders of the papers, provided that those third persons normally reside outside the country of importation and also fulfil the other conditions laid down in this Convention. The Customs authorities of the Contracting Parties shall have the right to require evidence that such third persons have been duly authorized by the holders of the papers and fulfil the aforesaid conditions. If this evidence does not appear sufficient, the Customs authorities may refuse use of these aircraft and boats in their country under cover of the papers. In the case of aircraft or boats which have been hired, each Contracting Party may require that the person taking the aircraft or boat on hire be present at the time of importation of the aircraft or boat.

2. Notwithstanding the provisions of the preceding paragraph, the Customs authorities of the Contracting Parties may permit, under

conditions of which they shall be the sole judges, an aircraft or boat circulating under cover of temporary importation papers to be manned by a crew composed of persons who are normally resident in the country of importation, in particular when the crew of the aircraft or boat acts on behalf of or under instructions from the holder of the temporary importation papers.

Article 12

1. Aircraft or boats mentioned in temporary importation papers shall be re-exported in the same general state, except for wear and tear, within the period of validity of such papers. In the case of aircraft or boats which have been hired, the Customs authorities of the Contracting Parties shall have the right to require the re-exportation of the aircraft or boat as soon as the hirer has left the country of temporary importation.

2. Evidence of re-exportation shall be provided by the exit visa properly appended to the temporary importation papers by the Customs authorities of the country into which the aircraft or boat was temporarily imported.

3. Contracting Parties may, however, make the discharge of temporary importation papers for aircraft subject to proof of the arrival of the aircraft in foreign territory.

Article 13

1. Notwithstanding the requirement of re-exportation laid down in article 12, the re-exportation of badly damaged aircraft or boats shall not be required, in the case of duly authenticated accidents, provided that the aircraft or boats:

(a) Are subjected to the import duties and import taxes to which they are liable; or

(b) Are abandoned free of all expense to the Exchequer of the country into which they were imported temporarily; or

l'équipement normal de l'embarcation ou de l'aéronef seront déclarés sur les titres d'importation temporaire, avec les indications nécessaires (telles que poids et valeur), et seront représentés à la sortie du pays visité.

Article 10

Toutes modifications aux indications portées sur les titres d'importation temporaire par l'association émettrice seront dûment approuvées par cette association ou par l'association garante. Aucune modification ne sera permise après prise en charge des titres par les autorités douanières du pays d'importation sans l'assentiment de ces autorités.

CHAPITRE V

CONDITIONS DE L'IMPORTATION TEMPORAIRE

Article 11

1. Les embarcations et les aéronefs se trouvant sous le couvert de titres d'importation temporaire pourront être utilisés, pour leur usage privé, par des tiers, dûment autorisés par les titulaires de ces titres, qui ont leur résidence normale en dehors du pays d'importation et qui remplissent les autres conditions prévues par la présente Convention. Les autorités douanières des parties contractantes auront le droit d'exiger la preuve que ces tiers ont été dûment autorisés par les titulaires des titres et remplissent les conditions précitées. Si les justifications fournies ne leur paraissent pas suffisantes, les autorités douanières pourront s'opposer à l'utilisation de ces embarcations et aéronefs dans leur pays sous le couvert des titres en question. En ce qui concerne les embarcations et aéronefs loués, chaque partie contractante pourra exiger que le locataire soit présent au moment de l'importation de l'embarcation ou de l'aéronef.

2. Nonobstant les dispositions du paragraphe précédent, les autorités douanières des parties contractantes pourront tolérer, dans les

conditions dont elles demeurent seules juges, que l'équipage d'une embarcation ou d'un aéronef circulant sous le couvert d'un titre d'importation temporaire soit constitué par des personnes dont la résidence normale se trouve dans le pays d'importation de l'embarcation ou de l'aéronef, notamment lorsque l'équipage agit pour le compte et sur les instructions du titulaire du titre d'importation temporaire.

Article 12

1. L'embarcation ou l'aéronef qui fait l'objet d'un titre d'importation temporaire sera réexporté à l'identique, compte tenu de l'usure normale, dans le délai de validité de ce titre. Dans le cas d'une embarcation ou d'un aéronef loué, les autorités douanières des parties contractantes auront le droit d'exiger la réexportation de l'embarcation ou de l'aéronef au moment où le locataire quitte le pays d'importation temporaire.

2. La preuve de la réexportation sera fournie par le visa de sortie apposé régulièrement sur le titre d'importation temporaire par les autorités douanières du pays où l'embarcation ou l'aéronef a été importé temporairement.

3. Toutefois, les parties contractantes pourront subordonner la décharge du titre d'importation temporaire délivré pour un aéronef à la preuve de l'arrivée de l'appareil en territoire étranger.

Article 13

1. Nonobstant l'obligation de réexportation prévue à l'article 12, la réexportation, en cas d'accident dûment établi, des embarcations et aéronefs gravement endommagés ne sera pas exigée, pourvu qu'ils soient, suivant ce que les autorités douanières exigent:

a) Soumis aux droits et taxes d'entrée dus en l'espèce; ou

b) Abandonnés francs de tous frais au Trésor public du pays d'importation temporaire; ou

(c) Are destroyed, under official supervision, at the expense of the parties concerned, any salvaged parts and materials being subjected to the import duties and import taxes to which they are liable, as the Customs authorities may require.

2. When an aircraft or boat temporarily imported cannot be re-exported as a result of a seizure, other than a seizure made at the suit of private persons, the requirement of re-exportation within the period of validity of the temporary importation papers shall be suspended for the duration of the seizure.

3. The Customs authorities shall notify, so far as possible, to the guaranteeing association, seizures made by or on behalf of those Customs authorities of aircraft or boats admitted under cover of temporary importation papers guaranteed by that association and shall advise it of the measures they intend to take.

Article 14

An aircraft or boat imported into the territory of one of the Contracting Parties under cover of temporary importation papers may not be used, even incidentally, for transport against remuneration, reward or other consideration between points within the frontiers of that territory or outwards from that territory. It may not be hired out after importation and if it was imported on hire it may not be re-hired to any person other than the person who hired it originally.

Article 15

Persons entitled to temporary importation facilities may, during the period of validity of temporary importation papers, import the aircraft or boats covered by those papers as often as necessary, on condition that they have each passage (entry and exit) established by a visa

of the Customs officers concerned if the Customs authorities so require. Temporary importation papers may however be made valid for a single journey only.

Article 16

When temporary importation papers without detachable vouchers for each passage are used for boats, the visas given by the Customs officers between the first entry and the final exit shall be provisional. Nevertheless, when the last visa is a provisional exit visa, it shall be admitted as proof of the re-exportation of the boat or component parts temporarily imported.

Article 17

When temporary importation papers with a detachable voucher for each passage are used, each entry visa implies the passing of the document by the Customs authorities, and each subsequent exit visa constitutes its final discharge, except as provided in article 18.

Article 18

When the Customs authorities of a country have finally and unconditionally discharged temporary importation papers they can no longer claim from the guaranteeing association payment of import duties and import taxes, unless the certificate of discharge was obtained improperly or fraudulently.

Article 19

Visas on temporary importation papers used under the conditions laid down in this Convention shall not be subject to the payment of charges for Customs attendance, provided such visas are issued at a Customs office or post during authorized hours.

c) Détruits, sous contrôle officiel, aux frais des intéressés, les déchets et les pièces récupérées étant soumis aux droits et taxes d'entrée dus en l'espèce.

2. Lorsqu'une embarcation ou un aéronef importé temporairement ne pourra être réexporté par suite d'une saisie et que cette saisie n'aura pas été pratiquée à la requête de particuliers, l'obligation de réexportation dans le délai de validité du titre d'importation temporaire sera suspendue pendant la durée de la saisie.

3. Autant que possible, les autorités douanières notifieront à l'association garante les saisies pratiquées par elles ou à leur initiative sur des embarcations ou aéronefs placés sous le couvert de titres d'importation temporaire garantis par cette association et l'aviseront des mesures qu'elles entendent adopter.

Article 14

Une embarcation ou un aéronef importé dans le territoire de l'une des parties contractantes sous le couvert d'un titre d'importation temporaire ne pourra être utilisé, même accessoirement, à des transports s'effectuant contre rémunération, prime ou autre avantage matériel entre des points situés à l'intérieur des frontières de ce territoire ou au départ de ce territoire. Un tel aéronef ou embarcation ne pourra être donné en location après son importation et, s'il était en location au moment de son importation, il ne pourra être ni reloué à une personne autre que le locataire initial ni sous-loué.

Article 15

Les bénéficiaires de l'importation temporaire auront le droit d'importer autant de fois que de besoin, pendant la durée de validité des titres d'importation temporaire, les embarcations ou aéronefs qui font l'objet de ces titres, sous la réserve de faire constater chaque pas-

sage (entrée et sortie), si les autorités douanières l'exigent, par un visa des agents de douane intéressés. Toutefois, il pourra être émis des titres valables pour un seul voyage.

Article 16

Lorsqu'il sera fait usage, pour une embarcation, d'un titre d'importation temporaire ne comportant pas de volets détachables à chaque passage, les visas apposés par les agents des douanes entre la première entrée et la dernière sortie auront un caractère provisoire. Néanmoins, lorsque le dernier visa apposé sera un visa de sortie provisoire, ce visa sera admis comme justification de la réexportation de l'embarcation ou des pièces détachées importées temporairement.

Article 17

Lorsqu'il sera fait usage d'un titre d'importation temporaire comportant des volets détachables à chaque passage, chaque constatation d'entrée comportera prise en charge du titre par la douane et chaque constatation de sortie ultérieure entraînera décharge définitive de ce titre, sous réserve des dispositions de l'article 18.

Article 18

Lorsque les autorités douanières d'un pays auront déchargé définitivement et sans réserve un titre d'importation temporaire, elles ne pourront plus réclamer à l'association garante le paiement des droits et taxes d'entrée à moins que le certificat de décharge n'ait été obtenu abusivement ou frauduleusement.

Article 19

Les visas des titres d'importation temporaire utilisés dans les conditions prévues par la présente Convention ne donneront pas lieu au paiement d'une rémunération pour le service des douanes si ces visas sont apposés dans un bureau ou dans un poste de douane pendant les heures d'ouverture de ce bureau ou de ce poste.

CHAPTER VI

EXTENSION OF VALIDITY AND RENEWAL OF TEMPORARY IMPORTATION PAPERS

Article 20

The lack of proof of re-exportation within the time allowed of aircraft or boats temporarily imported shall be disregarded when the aircraft or boats are presented to the Customs authorities for re-exportation within fourteen days from the expiry of the papers and satisfactory explanations of the delay are given.

Article 21

Each of the Contracting Parties shall recognize as valid extensions of validity of *carnets de passages en douane* granted by another Contracting State in accordance with the procedure laid down in Annex 4 to this Convention.

Article 22

1. Requests for extension of validity of temporary importation papers shall be presented to the competent Customs authorities before the expiry of the period of validity of these papers, unless this is rendered impossible by *force majeure*. If the temporary importation papers have been issued by an authorized association, the request for extension shall be made by the association which guarantees the papers.

2. Extensions of time necessary for the re-exportation of aircraft or boats or component parts imported temporarily shall be granted when the persons concerned can establish to the satisfaction of the Customs authorities that they are prevented by *force majeure* from re-exporting the said aircraft, boats or component parts within the time allowed.

Article 23

Each of the Contracting Parties shall, unless the conditions of temporary admission are no

longer satisfied, authorize, subject to whatever measures of control it may consider necessary, the renewal of temporary importation papers issued by the authorized associations and relating to aircraft, boats or component parts temporarily imported into its territory. Requests for renewal shall be presented by the guaranteeing association.

CHAPTER VII

REGULARIZATION OF TEMPORARY IMPORTATION PAPERS

Article 24

1. If temporary importation papers have not been regularly discharged, the Customs authorities of the country of importation shall (whether the papers have expired or not) accept as evidence of re-exportation of the aircraft, boats or component parts the presentation of a certificate based on the standard form shown in Annex 5 to this Convention, issued by an official authority (consul, Customs, police, mayor, judicial officer, etc.), attesting the facts that the aircraft, boat or component parts in question have been presented to it and are outside the country of importation. The said Customs authorities may also accept any other documentary evidence that the aircraft, boat or component parts are outside the country of importation. In the case of papers, other than *carnets de passages en douane*, which have not expired, the said Customs authorities may require the papers to be surrendered to them before the date on which the aircraft or boat in question was certified to be outside the country of temporary importation. In the case of *carnets*, account shall be taken, as evidence of re-exportation of the aircraft, boats, or component parts, of the visas entered thereon by the Customs authorities of countries subsequently visited.

CHAPITRE VI

PROLONGATION DE VALIDITÉ ET RENOUELEMENT DES TITRES D'IMPORTATION TEMPORAIRE

Article 20

Il sera passé outre au défaut de constatation de la réexportation, dans les délais impartis, des embarcations ou aéronefs temporairement importés lorsque ceux-ci seront présentés aux autorités douanières pour réexportation dans les quatorze jours de l'échéance des titres et qu'il sera donné des explications satisfaisantes pour justifier ce retard.

Article 21

En ce qui concerne les carnets de passages en douane, chacune des parties contractantes reconnaîtra comme valables les prolongations de validité accordées par l'une quelconque d'entre elles conformément à la procédure établie à l'annexe 4 de la présente Convention.

Article 22

1. Les demandes de prolongation de validité des titres d'importation temporaire seront, sauf impossibilité résultant d'un cas de force majeure, présentées aux autorités douanières compétentes avant l'échéance de ces titres. Si le titre d'importation temporaire a été émis par une association autorisée, la demande de prolongation sera présentée par l'association qui le garantit.

2. Les prolongations de délai nécessaires pour la réexportation des embarcations, aéronefs ou pièces détachées importés temporairement seront accordées lorsque les intéressés pourront établir à la satisfaction des autorités douanières qu'ils sont empêchés par un cas de force majeure de réexporter ces embarcations, aéronefs ou pièces détachées dans le délai imparti.

Article 23

Sauf dans le cas où les conditions de l'importation temporaire ne se trouvent plus réalisées,

chacune des parties contractantes autorisera, moyennant telles mesures de contrôle qu'elle jugera devoir fixer, le renouvellement des titres d'importation temporaire délivrés par les associations autorisées et afférents à des embarcations, aéronefs ou pièces détachées importés temporairement sur son territoire. La demande de renouvellement sera présentée par l'association garante.

CHAPITRE VII

RÉGULARISATION DES TITRES D'IMPORTATION TEMPORAIRE

Article 24

1. Si le titre d'importation temporaire n'a pas été régulièrement déchargé, les autorités douanières du pays d'importation accepteront (avant ou après péremption du titre), comme justification de la réexportation de l'embarcation, de l'aéronef ou des pièces détachées, la présentation d'un certificat conforme au modèle figurant à l'annexe 5 de la présente Convention, délivré par une autorité officielle (consul, douane, police, maire, huissier, etc.), et attestant que l'embarcation, l'aéronef ou les pièces détachées précités ont été présentés à ladite autorité et se trouvent hors du pays d'importation. Ces autorités douanières pourront également admettre toute autre justification établissant que l'embarcation, l'aéronef ou les pièces détachées se trouvent hors du pays d'importation. Si le titre d'importation temporaire n'est pas un carnet de passages en douane et s'il n'est pas périmé, ces autorités douanières pourront exiger qu'il leur soit remis à une date antérieure à celle de la constatation de présence de l'embarcation ou de l'aéronef en dehors du territoire d'importation temporaire. S'il s'agit d'un carnet, il sera tenu compte, pour la justification de la réexportation de l'embarcation, de l'aéronef ou des pièces détachées, des visas de passage apposés par les autorités douanières des pays postérieurement visités.

2. In the case of the destruction, loss or theft of temporary importation papers not regularly discharged but relating to aircraft, boats or component parts which have been re-exported, the Customs authorities of the country of importation shall accept as proof of re-exportation the presentation of certificates based on the standard form shown in Annex 5 to this Convention issued by an official authority (consul, Customs, police, mayor, judicial officer, etc.), attesting the facts that the aircraft, boats or component parts in question have been presented to it and are outside the country of importation after the date of expiry of the papers. They may also accept any other documentary evidence that the aircraft, boats or component parts are outside the country of temporary importation.

3. In the case of the destruction, loss or theft of *carnets de passages en douane* while aircraft, boats or component parts to which they refer are in the territory of one of the Contracting Parties, the Customs authorities of that Party shall, at the request of the association concerned, accept replacement documents the validity of which shall expire on the date of expiry of the validity of the *carnets* which they replace. This acceptance will annul the previous acceptance of the *carnets* destroyed, lost or stolen. If, instead of replacement documents, export licences or similar documents are issued for the re-exportation of the aircraft, boats or component parts, the exit visas on these licences or documents shall be considered as sufficient proof of re-exportation.

4. If aircraft or boats are stolen after having been re-exported from the country of importation, without the exit having been regularly endorsed on the temporary importation papers and in the absence of entry visas on the papers entered thereon by the Customs authorities of

countries subsequently visited, the papers may nevertheless be regularized provided that the guaranteeing association furnishes the papers together with such evidence of theft as may be considered sufficient. If the temporary importation papers have not expired, the Customs authorities may require their surrender.

Article 25

In the cases referred to in Article 24, the Customs authorities shall have the right to charge a regularization fee.

Article 26

Customs authorities shall not have the right to require from the guaranteeing association payment of import duties and import taxes on aircraft, boats or component parts temporarily imported when the non-discharge of the temporary importation papers has not been notified to the guaranteeing association within one year of the date of expiry of the validity of those papers.

Article 27

1. The guaranteeing associations shall have a period of one year from the date of notification of the non-discharge of temporary importation papers in which to furnish proof of the re-exportation of the aircraft, boats or component parts in question under the conditions laid down in this Convention.

2. If such proof is not furnished within the time allowed, the guaranteeing association shall forthwith deposit or pay provisionally the import duties and import taxes payable. This deposit or payment shall become final after a period of one year from the date of the deposit or provisional payment. During the latter period, the guaranteeing association may still avail itself of the facilities provided by the preceding paragraph with a view to repayment of the sums deposited or paid.

2. En cas de destruction, de perte ou de vol d'un titre d'importation temporaire, qui n'a pas été régulièrement déchargé mais qui se rapporte à une embarcation, à un aéronef ou à des pièces détachées qui ont été réexportés, les autorités douanières du pays d'importation accepteront, comme justification de la réexportation, la présentation d'un certificat conforme au modèle figurant à l'annexe 5 de la présente Convention délivré par une autorité officielle (consul, douane, police, maire, huissier, etc.), et attestant que l'embarcation, l'aéronef ou les pièces détachées précitées ont été présentés à ladite autorité et se trouvaient hors du pays d'importation à une date postérieure à la date d'échéance du titre. Elles pourront également admettre toute autre justification établissant que l'embarcation, l'aéronef ou les pièces détachées se trouvent hors du pays d'importation.

3. En cas de destruction, de perte ou de vol d'un carnet de passages en douane survenant lorsque l'embarcation, l'aéronef ou les pièces détachées auxquels ce carnet se rapporte se trouvent sur le territoire d'une des parties contractantes, les autorités douanières de cette partie effectueront, à la demande de l'association intéressée, la prise en charge d'un titre de remplacement dont la validité expirera à la date d'expiration de la validité du carnet remplacé. Cette prise en charge annulera la prise en charge effectuée antérieurement sur le carnet détruit, perdu ou volé. Si, en vue de la réexportation de l'embarcation, de l'aéronef ou des pièces détachées, il est délivré, au lieu d'un titre de remplacement, une licence d'exportation ou un document analogue, le visa de sortie apposé sur cette licence ou sur ce document sera accepté comme justification de la réexportation.

4. Lorsqu'une embarcation ou un aéronef est volé après avoir été réexporté du pays d'importation, sans que la sortie ait été régulièrement constatée sur le titre d'importation temporaire et sans que figurent sur le titre des visas d'entrée apposés par les autorités douanières

de pays postérieurement visités, ce titre pourra néanmoins être régularisé à condition que l'association garante le présente et fournisse des preuves du vol qui soient jugées satisfaisantes. Si le titre n'est pas périmé, son dépôt pourra être exigé par les autorités douanières.

Article 25

Dans les cas visés à l'article 24, les autorités douanières se réservent le droit de percevoir une taxe de régularisation.

Article 26

Les autorités douanières n'auront pas le droit d'exiger de l'association garante le paiement des droits et taxes d'entrée pour une embarcation, un aéronef ou des pièces détachées importés temporairement lorsque la non-décharge du titre d'importation temporaire n'aura pas été notifiée à cette association dans le délai d'un an à compter de la date d'expiration de la validité de ce titre.

Article 27

1. Les associations garantes auront un délai d'un an à compter de la date de notification de la non-décharge des titres d'importation temporaire pour fournir la preuve de la réexportation des embarcations, aéronefs ou pièces détachées en question dans les conditions prévues par la présente Convention.

2. Si cette preuve n'est pas fournie dans les délais prescrits, l'association garante consignera sans retard ou versera à titre provisoire les droits et taxes d'entrée exigibles. Cette consignation ou ce versement deviendra définitif à l'expiration d'un délai d'un an à compter de la date de la consignation ou du versement provisoire. Pendant ce dernier délai, l'association garante pourra encore, en vue de la restitution des sommes consignées ou versées, bénéficier des facilités prévues au paragraphe précédent.

3. For countries whose regulations do not provide for the deposit or provisional payment of import duties and import taxes, payments made in conformity with the provisions of the preceding paragraph will be regarded as final, it being understood that the sums paid may be refunded when the conditions laid down in this article are fulfilled.

4. In the case of the non-discharge of temporary importation papers, the guaranteeing association shall not be required to pay a sum greater than the total of the import duties and import taxes applicable to the aircraft, boats or component parts not re-exported, together with interest if applicable.

Article 28

The provisions of this Convention do not affect the right of the Contracting Parties, in the event of fraud, contravention or abuse, to take proceedings against holders of, or the persons using, temporary importation papers, for the recovery of the import duties and import taxes and also to impose any penalties to which such persons have rendered themselves liable. In such cases the guaranteeing associations shall lend their assistance to the Customs authorities.

CHAPTER VIII

MISCELLANEOUS PROVISIONS

Article 29

The Contracting Parties shall endeavour not to introduce Customs procedures which might have the effect of impeding the development of international touring.

Article 30

Any breach of the provisions of this Convention, any substitution, false declaration or act having the effect of causing a person or an article improperly to benefit from the system of importation laid down in this Convention, may

render the offender liable in the country where the offence was committed to the penalties prescribed by the laws of that country.

Article 31

Nothing in this Convention shall prevent Contracting Parties which form a Customs or economic union from enacting special provisions applicable to persons normally resident in the countries forming that union.

Article 32

Nothing in this Convention shall be deemed to prejudice the right of each Contracting Party to apply import prohibitions or restrictions based on considerations other than economic in character, for example considerations of public morality, public security, public health or hygiene.

CHAPTER IX

FINAL PROVISIONS

Article 33

1. Countries members of the Economic Commission for Europe and countries admitted to the Commission in a consultative capacity under paragraph 8 of the Commission's terms of reference, may become Contracting Parties to this Convention:

- (a) By signing it;
- (b) By ratifying it after signing it subject to ratification;
- (c) By acceding to it.

2. Such countries as may participate in certain activities of the Economic Commission for Europe in accordance with paragraph 11 of the Commission's terms of reference may become Contracting Parties to this Convention by acceding thereto after its entry into force.

3. Pour les pays dont la réglementation ne comporte pas le régime de la consignation ou du versement provisoire des droits et taxes d'entrée, les perceptions qui seraient faites en conformité avec les dispositions du paragraphe précédent auront un caractère définitif, étant entendu que les sommes perçues pourront être remboursées lorsque les conditions prévues par le présent article se trouveront remplies.

4. En cas de non-décharge d'un titre d'importation temporaire, l'association garante ne sera pas tenue de verser une somme supérieure au montant des droits et taxes d'entrée applicables à l'embarcation, à l'aéronef, ou aux pièces détachées non réexportés, augmenté éventuellement de l'intérêt de retard.

Article 28

Les dispositions de la présente Convention n'affectent pas le droit des parties contractantes, en cas de fraude, de contravention ou d'abus, d'intenter des poursuites contre les titulaires de titres d'importation temporaire et contre les personnes utilisant ces titres, pour recouvrer les droits et taxes d'entrée ainsi que pour imposer les pénalités dont ces personnes se seraient rendues passibles. Dans ce cas, les associations garantes prêteront leur concours aux autorités douanières.

CHAPITRE VIII

DISPOSITIONS DIVERSES

Article 29

Les parties contractantes s'efforceront de ne pas instituer de formalités douanières qui pourraient avoir pour effet d'entraver le développement du tourisme international.

Article 30

Toute infraction aux dispositions de la présente Convention, toute substitution, fausse déclaration ou manœuvre ayant pour effet de faire bénéficier indûment une personne ou un objet du régime d'importation prévu par la

présente Convention exposera le contrevenant, dans le pays où l'infraction a été commise, aux sanctions prévues par la législation de ce pays.

Article 31

Aucune disposition de la présente Convention n'exclut le droit pour les parties contractantes qui forment une union douanière ou économique de prévoir des règles particulières applicables aux personnes qui ont leur résidence normale dans les pays faisant partie de cette union.

Article 32

Aucune disposition de la présente Convention ne sera interprétée comme portant atteinte au droit de chaque partie contractante d'appliquer aux importations temporaires d'embarcations de plaisance et d'aéronefs des prohibitions ou des restrictions basées sur des considérations de caractère non économique, par exemple sur des considérations de moralité, de sécurité, de santé ou d'hygiène publique.

CHAPITRE IX

DISPOSITIONS FINALES

Article 33

1. Les pays membres de la Commission économique pour l'Europe et les pays admis à la Commission à titre consultatif conformément au paragraphe 8 du mandat de cette commission peuvent devenir parties contractantes à la présente Convention:

- a) En la signant;
- b) En la ratifiant après l'avoir signée sous réserve de ratification;
- c) En y adhérant.

2. Les pays susceptibles de participer à certains travaux de la Commission économique pour l'Europe en application du paragraphe 11 du mandat de cette commission peuvent devenir parties contractantes à la présente Convention en y adhérant après son entrée en vigueur.

3. The Convention shall be open for signature until 31 August 1956 inclusive. Thereafter, it shall be open for accession.

4. Ratification or accession shall be effected by the deposit of an instrument with the Secretary-General of the United Nations.

Article 34

1. This Convention shall come into force on the ninetieth day after five of the countries referred to in article 33, paragraph 1, have signed it without reservation of ratification or have deposited their instruments of ratification or accession.

2. For any country ratifying or acceding to it after five countries have signed it without reservation of ratification or have deposited their instruments of ratification or accession, this Convention shall enter into force on the ninetieth day after the said country has deposited its instrument of ratification or accession.

Article 35

1. Any Contracting Party may denounce this Convention by so notifying the Secretary-General of the United Nations.

2. Denunciation shall take effect fifteen months after the date of receipt by the Secretary-General of the notification of denunciation.

3. The validity of temporary importation papers issued before the date when the denunciation takes effect shall not be affected thereby and the guarantee of the association shall hold good. Extensions granted in accordance with the conditions laid down in article 21 of this Convention shall similarly remain valid.

Article 36

This Convention shall cease to have effect if, for any period of twelve consecutive months after its entry into force, the number of Contracting Parties is less than five.

Article 37

1. Any country may, at the time of signing this Convention without reservation of ratification or of depositing its instrument of ratification or accession or at any time thereafter, declare by notification addressed to the Secretary-General of the United Nations that this Convention shall extend to all or any of the territories for the international relations of which it is responsible. The Convention shall extend to the territory or territories named in the notification as from the ninetieth day after its receipt by the Secretary-General or, if on that day the Convention has not yet entered into force, at the time of its entry into force.

2. Any country which has made a declaration under the preceding paragraph extending this Convention to any territory for whose international relations it is responsible may denounce the Convention separately in respect of that territory in accordance with the provisions of article 35.

Article 38

1. Any dispute between two or more Contracting Parties concerning the interpretation or application of this Convention shall so far as possible be settled by negotiation between them.

2. Any dispute which is not settled by negotiation shall be submitted to arbitration if any one of the Contracting Parties in dispute so requests and shall be referred accordingly to one or more arbitrators selected by agreement between the Parties in dispute. If within three

3. La Convention sera ouverte à la signature jusqu'au 31 août 1956 inclus. Après cette date, elle sera ouverte à l'adhésion.

4. La ratification ou l'adhésion sera effectuée par le dépôt d'un instrument auprès du Secrétaire général de l'Organisation des Nations Unies.

Article 34

1. La présente Convention entrera en vigueur le quatre-vingt-dixième jour après que cinq des pays mentionnés au paragraphe 1 de l'article 33 l'auront signée sans réserve de ratification ou auront déposé leur instrument de ratification ou d'adhésion.

2. Pour chaque pays qui la ratifiera ou y adhèrera après que cinq pays l'auront signée sans réserve de ratification ou auront déposé leur instrument de ratification ou d'adhésion, la présente Convention entrera en vigueur le quatre-vingt-dixième jour qui suivra le dépôt de l'instrument de ratification ou d'adhésion dudit pays.

Article 35

1. Chaque partie contractante pourra dénoncer la présente Convention par notification adressée au Secrétaire général de l'Organisation des Nations Unies.

2. La dénonciation prendra effet quinze mois après la date à laquelle le Secrétaire général en aura reçu notification.

3. La validité des titres d'importation temporaire délivrés avant la date à laquelle la dénonciation prendra effet ne sera pas affectée par cette dénonciation et la garantie des associations restera effective. Les prolongations accordées dans les conditions prévues à l'article 21 de la présente Convention conserveront de même leur validité.

Article 36

La présente Convention cessera de produire ses effets si, après son entrée en vigueur, le nombre des parties contractantes est inférieur à cinq pendant une période quelconque de douze mois consécutifs.

Article 37

1. Tout pays pourra, lorsqu'il signera la présente Convention sans réserve de ratification ou lors du dépôt de son instrument de ratification ou d'adhésion ou à tout moment ultérieur, déclarer, par notification adressée au Secrétaire général de l'Organisation des Nations Unies, que la présente Convention sera applicable à tout ou partie des territoires qu'il représente sur le plan international. La Convention sera applicable au territoire ou aux territoires mentionnés dans la notification à dater du quatre-vingt-dixième jour après réception de cette notification par le Secrétaire général ou, si à ce jour la Convention n'est pas encore entrée en vigueur, à dater de son entrée en vigueur.

2. Tout pays qui aura fait, conformément au paragraphe précédent, une déclaration ayant pour effet de rendre la présente Convention applicable à un territoire qu'il représente sur le plan international pourra, conformément à l'article 35, dénoncer la Convention en ce qui concerne ledit territoire.

Article 38

1. Tout différend entre deux ou plusieurs parties contractantes touchant l'interprétation ou l'application de la présente Convention sera, autant que possible, réglé par voie de négociation entre les parties en litige.

2. Tout différend qui n'aura pas été réglé par voie de négociation sera soumis à l'arbitrage si l'une quelconque des parties contractantes en litige le demande et sera, en conséquence, renvoyé à un ou plusieurs arbitres choisis d'un commun accord par les parties en

months from the date of the request for arbitration the Parties in dispute are unable to agree on the selection of an arbitrator or arbitrators, any of those Parties may request the Secretary-General of the United Nations to nominate a single arbitrator to whom the dispute shall be referred for decision.

3. The decision of the arbitrator or arbitrators appointed under the preceding paragraph shall be binding on the Contracting Parties in dispute.

Article 39

1. Each Contracting Party may, at the time of signing, ratifying, or acceding to, this Convention, declare that it does not consider itself as bound by article 38 of the Convention. Other Contracting Parties shall not be bound by article 38 in respect of any Contracting Party which has entered such a reservation.

2. Any Contracting Party having entered a reservation as provided for in paragraph 1 may at any time withdraw such reservation by notifying the Secretary-General of the United Nations.

3. No other reservation to this Convention shall be permitted.

Article 40

1. After this Convention has been in force for three years, any Contracting Party may, by notification to the Secretary-General of the United Nations, request that a conference be convened for the purpose of reviewing the Convention. The Secretary-General shall notify all Contracting Parties of the request and a review conference shall be convened by the Secretary-General if, within a period of four months following the date of notification by the Secretary-General, not less than one third of the Contracting Parties notify him of their concurrence with the request.

2. If a conference is convened in accordance with the preceding paragraph, the Secretary-General shall notify all the Contracting Parties and invite them to submit within a period of three months such proposals as they may wish the Conference to consider. The Secretary-General shall circulate to all Contracting Parties the provisional agenda for the conference together with the texts of such proposals at least three months before the date on which the conference is to meet.

3. The Secretary-General shall invite to any conference convened in accordance with this article all countries referred to in article 33, paragraph 1, and countries which have become Contracting Parties under article 33, paragraph 2.

Article 41

1. Any Contracting Party may propose one or more amendments to this Convention. The text of any proposed amendments shall be transmitted to the Secretary-General of the United Nations who shall transmit it to all Contracting Parties and inform all other countries referred to in article 33, paragraph 1.

2. Any proposed amendment circulated in accordance with the preceding paragraph shall be deemed to be accepted if no Contracting Party expresses an objection within a period of six months following the date of circulation of the proposed amendment by the Secretary-General.

3. The Secretary-General shall, as soon as possible, notify all Contracting Parties whether an objection to the proposed amendment has been expressed. If an objection to the proposed amendment has been expressed, the amendment shall be deemed not to have been accepted and shall be of no effect whatever. If no such objection has been expressed the amendment shall enter into force for all Contracting Parties

litige. Si, dans les trois mois à dater de la demande d'arbitrage, les parties en litige n'arrivent pas à s'entendre sur le choix d'un arbitre ou des arbitres, l'une quelconque de ces parties pourra demander au Secrétaire général de l'Organisation des Nations Unies de désigner un arbitre unique devant lequel le différend sera renvoyé pour décision.

3. La sentence de l'arbitre ou des arbitres désignés conformément au paragraphe précédent sera obligatoire pour les parties contractantes en litige.

Article 39

1. Chaque partie contractante pourra, au moment où elle signera ou ratifiera la présente Convention ou y adhèrera, déclarer qu'elle ne se considère pas liée par l'article 38 de la Convention. Les autres parties contractantes ne seront pas liées par l'article 38 envers toute partie contractante qui aura formulé une telle réserve.

2. Toute partie contractante qui aura formulé une réserve conformément au paragraphe 1 pourra à tout moment lever cette réserve par une notification adressée au Secrétaire général de l'Organisation des Nations Unies.

3. Aucune autre réserve à la présente Convention ne sera admise.

Article 40

1. Après que la présente Convention aura été en vigueur pendant trois ans, toute partie contractante pourra, par notification adressée au Secrétaire général de l'Organisation des Nations Unies, demander la convocation d'une conférence à l'effet de réviser la présente Convention. Le Secrétaire général notifiera cette demande à toutes les parties contractantes et convoquera une conférence de révision si, dans un délai de quatre mois à dater de la notification adressée par lui, le tiers au moins des parties contractantes lui signifient leur assentiment à cette demande.

2. Si une conférence est convoquée conformément au paragraphe précédent, le Secrétaire général en avisera toutes les parties contractantes et les invitera à présenter, dans un délai de trois mois, les propositions qu'elles souhaiteraient voir examiner par la conférence. Le Secrétaire général communiquera à toutes les parties contractantes l'ordre du jour provisoire de la conférence, ainsi que le texte de ces propositions, trois mois au moins avant la date d'ouverture de la conférence.

3. Le Secrétaire général invitera à toute conférence convoquée conformément au présent article tous les pays visés au paragraphe 1 de l'article 33, ainsi que les pays devenus parties contractantes en application du paragraphe 2 de l'article 33.

Article 41

1. Toute partie contractante pourra proposer un ou plusieurs amendements à la présente Convention. Le texte de tout projet d'amendement sera communiqué au Secrétaire général de l'Organisation des Nations Unies, qui le communiquera à toutes les parties contractantes et le portera à la connaissance des autres pays visés au paragraphe 1 de l'article 33.

2. Tout projet d'amendement qui aura été transmis conformément au paragraphe précédent sera réputé accepté si aucune partie contractante ne formule d'objections dans un délai de six mois à compter de la date à laquelle le Secrétaire général aura transmis le projet d'amendement.

3. Le Secrétaire général adressera le plus tôt possible à toutes les parties contractantes une notification pour leur faire savoir si une objection a été formulée contre le projet d'amendement. Si une objection a été formulée contre le projet d'amendement, l'amendement sera considéré comme n'ayant pas été accepté et sera sans aucun effet. En l'absence d'objection, l'amendement entrera en vigueur pour toutes

three months after the expiry of the period of six months referred to in the preceding paragraph.

4. Independently of the amendment procedure laid down in paragraphs 1, 2 and 3 of this article, the annexes to this Convention may be modified by agreement between the competent Administrations of all the Contracting Parties. The Secretary-General shall fix the date of entry into force of the new texts resulting from such modifications.

Article 42

In addition to the notifications provided for in articles 40 and 41, the Secretary-General of the United Nations shall notify the countries referred to in article 33, paragraph 1, and the countries which have become Contracting Parties under article 33, paragraph 2, of:

(a) Signatures, ratifications and accessions under article 33;

(b) The dates of entry into force of this Convention in accordance with article 34;

(c) Denunciations under article 35;

(d) The termination of this Convention in accordance with article 36;

(e) Notifications received in accordance with article 37;

(f) Declarations and notifications received in accordance with article 39, paragraphs 1 and 2;

(g) The entry into force of any amendment in accordance with article 41.

Article 43

As soon as a country which is a Contracting Party to the Agreement providing for the Provisional Application of the Draft International Customs Conventions on Touring, on Commercial Road Vehicles, and on the International Transport of Goods by Road done at Geneva on 16 June 1949 becomes a Contracting Party to this Convention, it shall take the measures required by article IV of that Agreement to denounce it as regards the Draft International Customs Convention on Touring, in so far as this denunciation does not already result automatically from article V of that Agreement.

Article 44

The Protocol of Signature of this Convention shall have the same force, effect and duration as the Convention itself of which it shall be considered to be an integral part.

Article 45

After 31 August 1956, the original of this Convention shall be deposited with the Secretary-General of the United Nations, who shall transmit certified true copies to each of the countries mentioned in article 33, paragraphs 1 and 2.

les parties contractantes trois mois après l'expiration du délai de six mois visé au paragraphe précédent.

4. Indépendamment de la procédure d'amendement prévue aux paragraphes 1, 2 et 3 du présent article, les annexes à la présente Convention peuvent être modifiées par accord entre les administrations compétentes de toutes les parties contractantes. Le Secrétaire général fixera la date d'entrée en vigueur des nouveaux textes résultant de telles modifications.

Article 42

Outre les notifications prévues aux articles 40 et 41, le Secrétaire général de l'Organisation des Nations Unies notifiera aux pays visés au paragraphe 1 de l'article 33, ainsi qu'aux pays devenus parties contractantes en application du paragraphe 2 de l'article 33:

a) Les signatures, ratifications et adhésions en vertu de l'article 33;

b) Les dates auxquelles la présente Convention entrera en vigueur conformément à l'article 34;

c) Les dénonciations en vertu de l'article 35;

d) L'abrogation de la présente Convention conformément à l'article 36;

e) Les notifications reçues conformément à l'article 37;

f) Les déclarations et notifications reçues conformément aux paragraphes 1 et 2 de l'article 39;

g) L'entrée en vigueur de tout amendement conformément à l'article 41.

Article 43

Dès qu'un pays qui est partie contractante à l'Accord relatif à l'application provisoire des Projets de Conventions internationales douanières sur le tourisme, sur les véhicules routiers commerciaux et sur le transport international des marchandises par la route, en date, à Genève, du 16 juin 1949, sera devenu partie contractante à la présente Convention, il prendra les mesures prévues à l'article IV de cet accord pour le dénoncer en ce qui concerne le Projet de Convention internationale douanière sur le tourisme, pour autant que cette dénonciation ne résulte pas déjà *ipso facto* de l'article V de cet accord.

Article 44

Le Protocole de signature de la présente Convention aura les mêmes force, valeur et durée que la Convention elle-même dont il sera considéré comme faisant partie intégrante.

Article 45

Après le 31 août 1956, l'original de la présente Convention sera déposé auprès du Secrétaire général de l'Organisation des Nations Unies, qui en transmettra des copies certifiées conformes à chacun des pays visés aux paragraphes 1 et 2 de l'article 33.

IN WITNESS WHEREOF, the undersigned, being duly authorized thereto, have signed this Convention.

DONE at Geneva, this eighteenth day of May one thousand nine hundred and fifty-six, in a single copy in the English and French languages, each text being equally authentic.

FOR ALBANIA:

FOR AUSTRIA:

FOR BELGIUM:

FOR BULGARIA:

FOR BYELORUSSIAN SOVIET
SOCIALIST REPUBLIC:

FOR CZECHOSLOVAKIA:

FOR DENMARK:

EN FOI DE QUOI, les soussignés, à ce dûment autorisés, ont signé la présente Convention.

FAIT à Genève, le dix-huit mai mil neuf cent cinquante-six, en un seul exemplaire, en langues anglaise et française, les deux textes faisant également foi.

POUR L'ALBANIE:

POUR L'AUTRICHE:

Sous réserve de ratification
Dr. Josef STANGELBERGER

POUR LA BELGIQUE:

Sous réserve de ratification
LEROY

POUR LA BULGARIE:

POUR LA RÉPUBLIQUE SOCIALISTE
SOVIÉTIQUE DE BIÉLORUSSIE:

POUR LA TCHÉCOSLOVAQUIE:

POUR LE DANEMARK:

**FOR THE FEDERAL REPUBLIC
OF GERMANY:**

**POUR LA RÉPUBLIQUE FÉDÉRALE
D'ALLEMAGNE:**

**Subject to ratification
Rudolf STEG**

FOR FINLAND:

POUR LA FINLANDE:

FOR FRANCE:

**POUR LA FRANCE:
Sous réserve de ratification
DE CURTON**

FOR GREECE:

POUR LA GRÈCE:

FOR HUNGARY:

**POUR LA HONGRIE:
Sous réserve de ratification
Simon FERENCZ**

FOR ICELAND:

POUR L'ISLANDE:

FOR IRELAND:

POUR L'IRLANDE:

FOR ITALY:

**POUR L'ITALIE:
Sous réserve de ratification
NOTARANGELI**

FOR LUXEMBOURG:

POUR LE LUXEMBOURG:

Sous réserve de ratification

R. LOGELIN

FOR THE NETHERLANDS:

POUR LES PAYS-BAS:

Pour le Royaume en Europe*

Sous réserve de ratification

W. H. J. VAN ASCH VAN WIJCK

FOR NORWAY:

POUR LA NORVÈGE:

FOR POLAND:

POUR LA POLOGNE:

FOR PORTUGAL:

POUR LE PORTUGAL:

FOR ROMANIA:

POUR LA ROUMANIE:

FOR SPAIN:

POUR L'ESPAGNE:

FOR SWEDEN:

POUR LA SUÈDE:

Sous réserve de ratification

G. DE SYDOW

Translation by the Secretariat of the United Nations:

* For the Realm in Europe.

FOR SWITZERLAND:

POUR LA SUISSE:

Sous réserve de ratification

Ch. LENZ

FOR TURKEY:

POUR LA TURQUIE:

**FOR UKRAINIAN SOVIET
SOCIALIST REPUBLIC:**

**POUR LA RÉPUBLIQUE SOCIALISTE
SOVIÉTIQUE D'UKRAINE:**

**FOR THE UNION OF SOVIET
SOCIALIST REPUBLICS:**

**POUR L'UNION DES RÉPUBLIQUES
SOCIALISTES SOVIÉTIQUES:**

**FOR THE UNITED KINGDOM OF GREAT
BRITAIN AND NORTHERN IRELAND:**

**POUR LE ROYAUME-UNI DE GRANDE-
BRETAGNE ET D'IRLANDE DU NORD:**

Subject to ratification

James C. WARDROP

FOR THE UNITED STATES OF AMERICA:

POUR LES ETATS-UNIS D'AMÉRIQUE:

FOR YUGOSLAVIA:

POUR LA YOUGOSLAVIE:

ANNEX 1

***CARNET DE PASSAGES EN DOUANE* FOR AN AIRCRAFT**

The *carnet* is issued in French.

The dimensions are 33 × 24 cm.

[Front cover]

[International Organization]

CARNET DE PASSAGES EN DOUANE

FOR AN AIRCRAFT

No.



VALID FOR ONE YEAR, i.e., until **inclusive,**
[Insert the date in red ink]

subject to compliance by the holder during this period with the Customs laws and regulations of the countries visited.

Issued by

Holder **Normal residence or business address**
[BLOCK LETTERS] [BLOCK LETTERS]

For ¹ registered in ²
and bearing the following nationality and registration marks

THIS CARNET MAY BE USED IN THE FOLLOWING COUNTRIES:

¹ Insert type of aircraft [balloon, dirigible balloon, aeroplane, amphibian, seaplane, glider (monoplane, biplane, triplane), gyroplane, helicopter] and the maker's description, if any.

² Insert country of registration.

DESCRIPTION OF AIRCRAFT

- 7 Type of aircraft ¹
- 8 Year of construction
- 9 Marks (*nationality and registration*)
- 10 Value of the aircraft
- 11 Net weight of the aircraft
- 12 Covering or envelope: *material*
- 13 *colour*
- 14 Volume in cu.m. or
- 15 Wing span, in metres
- 16 Engine(s) (*Number*
- 17 (*Make*
- 18 (*Serial No(s)*
- 19 Radio (*indicate make and type*)
- 20 Other particulars, including any
special instruments carried
- 21
- 22

EXTENSION OF VALIDITY

Issued at *on* *19* ..,

on condition that the holder re-exports the aircraft within the specified period of validity and complies with the Customs laws and regulations relating to the temporary admission of aircraft in the countries visited under the guarantee, in each country where the document is valid, of the authorized association affiliated to the undersigned international organization. On expiry, the *carnet* must be returned to the association which issued it.

Holder's signature:

Signature of Secretary-General
of the International Organization:

Signature of authorized official
of the issuing association:

¹ See footnote 1 on front cover.

[Reverse of voucher for departure from country of origin]

[Reverse of voucher for return to country of origin]

[Reverse of counterfoil]

DECLARATION ON EXPLORATION OF AIRCRAFT

I, (full name).....
of (address).....
undertake that as soon as the aircraft described overleaf re-enters¹.....
I will notify the proper Customs authority of any alterations, additions or repairs to the aircraft (other than ordinary running repairs) carried out abroad. I undertake to produce the aircraft for Customs examination as and when required when it re-enters. I declare that to the best of my knowledge and belief all the information set out overleaf is correct.
Signature of holder.....
Date.....

¹ Name of country of origin.

DECLARATION ON RE-IMPORTATION OF AIRCRAFT

I, (full name).....
of (address).....
declare that the aircraft described overleaf has not undergone any alterations, additions or repairs (other than ordinary running repairs) while outside¹.....
except as follows:
Signature of holder.....
Date.....
Insert details of any alterations etc., carried out abroad; if none, delete the words in italics.
.....
.....
.....

AUTHORITY

I, the undersigned, hereby authorize.....
..... to sign on my behalf all documents and declarations relating to my aircraft.
Date.....
Signature of holder.....

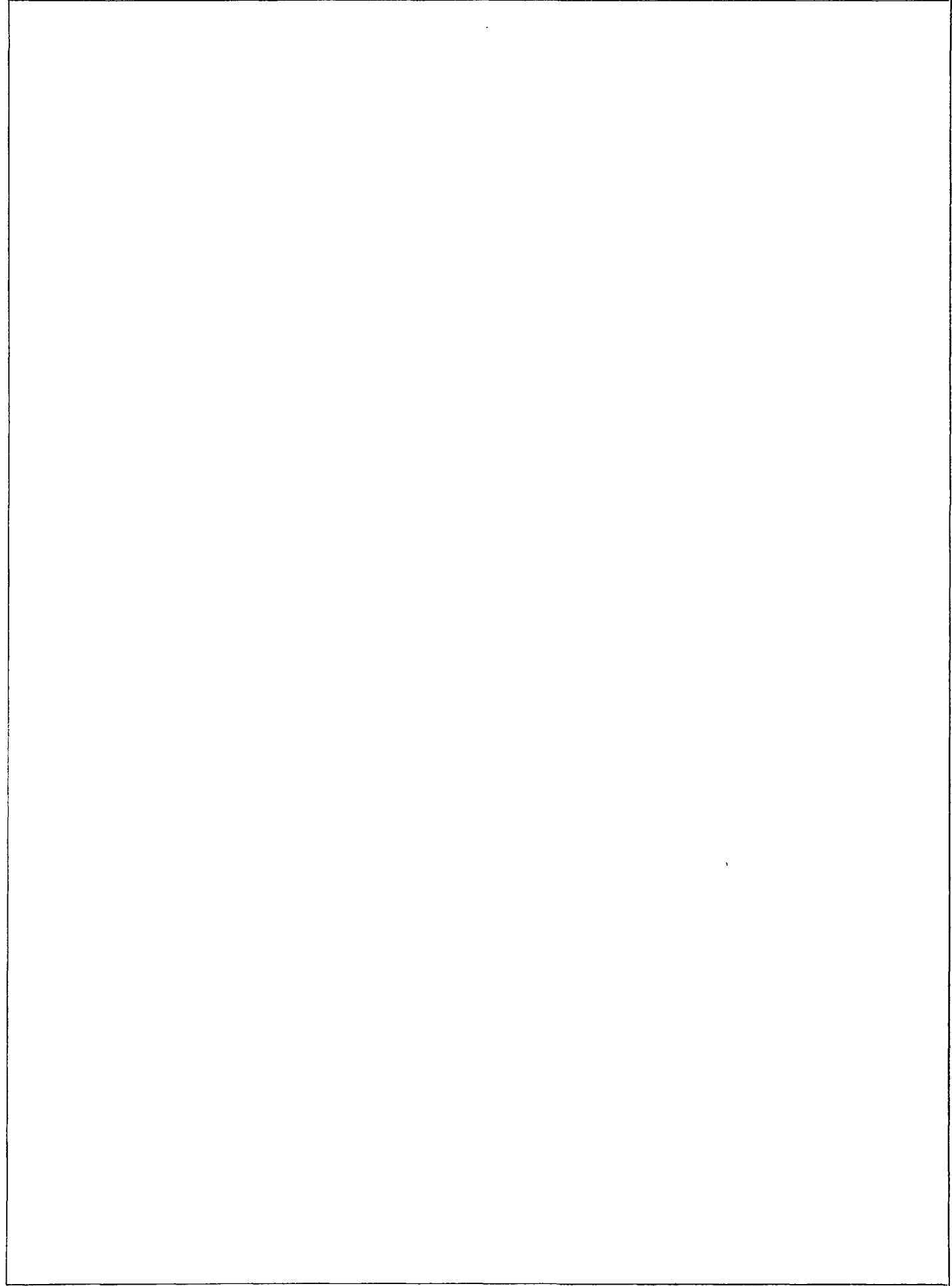
(A copy of the declaration on exportation could be inserted here)

¹ Name of country of origin.

<p style="text-align: center;">2</p> <p style="text-align: center;">ENTRY COUNTERFOIL</p> <p>1 Entry into [name of country].....</p> <p>2 of the aircraft described in</p> <p>3 Carnet de passages en douane No. </p> <p>4 took place on.....</p> <p>5 at the Customs office of.....</p> <p style="text-align: center;"> Customs stamp</p> <p>6 Customs officer's signature:</p>	<p style="text-align: center;">2</p> <p style="text-align: center;">EXIT VOUCHER</p> <p>1 Carnet de passages en douane No. </p> <p>2 VALID until.....</p> <p>3 Issued by.....</p> <p>4 Holder.....</p> <p>5 Normal residence.....</p> <p>6 Type of aircraft¹.....</p> <p>7 Year of construction.....</p> <p>8 Marks (nationality and registration).....</p> <p>9 Value of the aircraft.....</p> <p>10 Net weight of the aircraft.....</p> <p>11 Covering or envelope: material..... colour.....</p> <p>12 Volume in cu.m. or</p> <p>13 Wing span, in metres.....</p> <p>14 Engine(s) { Number..... Make..... Serial No(s)..... }</p> <p>15 Radio (indicate make and type).....</p> <p>16 Other particulars, including any special instruments carried.....</p> <p>17</p> <p>18</p> <p>19 DEPARTURE from [name of country].....</p> <p>20 took place on.....</p> <p>21 at the Customs office of.....</p> <p>22 where this voucher was registered under No.....</p> <p style="text-align: center;"> Customs stamp</p> <p>23 Customs officer's signature:</p> <p>24</p> <p>25</p> <p>26</p> <p>27</p> <p>28</p> <p>29 Voucher to be returned to the Customs office of entry at.....</p> <p>30 where the carnet was registered under No.....</p> <p style="text-align: right;">¹ See footnote 1 on front cover.</p>	<p style="text-align: center;">2</p> <p style="text-align: center;">ENTRY VOUCHER</p> <p>1 Carnet de passages en douane No. </p> <p>2 VALID until.....</p> <p>3 Issued by.....</p> <p>4 Holder.....</p> <p>5 Normal residence.....</p> <p>6 Type of aircraft¹.....</p> <p>7 Year of construction.....</p> <p>8 Marks (nationality and registration).....</p> <p>9 Value of the aircraft.....</p> <p>10 Net weight of the aircraft.....</p> <p>11 Covering or envelope: material..... colour.....</p> <p>12 Volume in cu.m. or</p> <p>13 Wing span, in metres.....</p> <p>14 Engine(s) { Number..... Make..... Serial No(s)..... }</p> <p>15 Radio (indicate make and type).....</p> <p>16 Other particulars, including any special instruments carried.....</p> <p>17</p> <p>18</p> <p>19 ENTRY into [name of country].....</p> <p>20 took place on.....</p> <p>21 at the Customs office of.....</p> <p>22 where this voucher was registered under No.....</p> <p style="text-align: center;"> Customs stamp</p> <p>23 Customs officer's signature:</p> <p>24</p> <p>25</p> <p>26</p> <p>27</p> <p>28</p> <p>29 N.B. The Customs office of entry should fill in lines 29 and 30 : of the adjacent exit voucher.</p> <p style="text-align: right;">¹ See footnote 1 on front cover.</p>
-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------	------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------	-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------

The following information is provided by the issuing association for the benefit of users

[Page 4 of cover]



ANNEXE 1

CARNET DE PASSAGES EN DOUANE POUR AERONEF

Toutes les mentions imprimées du carnet de passages en douane sont rédigées en français.

Les dimensions sont de 33 × 24 cm.

[Organisation internationale]

CARNET DE PASSAGES EN DOUANE

POUR AERONEF

N° 

VALABLE UNE ANNEE, soit jusqu'au **inclus,**

[Inscrire la date à l'encre rouge]

sous réserve que le titulaire ne cesse de remplir, pendant cette période, les conditions prévues par les lois et règlements de douane des pays visités.

Délivré par

Titulaire **Résidence normale ou siège d'exploitation**

[EN LETTRES MAJUSCULES]

[EN LETTRES MAJUSCULES]

Pour un ¹ immatriculé en ²

et portant les marques de nationalité et d'immatriculation suivantes

CE CARNET PEUT ETRE UTILISE DANS LES PAYS SUIVANTS:

¹ Indiquer le genre d'aéronef ballon sphérique, ballon dirigeable, aéroplane, amphibie, hydro-aéroplane, avion planeur (monoplan, biplan, triplan), autogire, hélicoptère et, le cas échéant, l'appellation donnée par le constructeur.

² Indiquer le pays d'immatriculation.

SIGNALEMENT DE L'AERONEF	PROLONGATION DE LA VALIDITE
7 Genre d'aéronef ¹	
8 Année de construction	
9 Marques de nationalité et d'immatriculation	
10 Valeur de l'aéronef	
11 Poids de l'aéronef à vide	
12 Revêtement ou enveloppe: <i>matériau</i>	
13 <i>couleur</i>	
14 Volume en mètres cubes <i>ou</i>	
15 envergure des ailes en mètres	
16 Moteur(s) (<i>Nombre</i>	
17 (<i>Marque</i>	
18 (<i>Numéro(s)</i>	
19 Appareil de radio (<i>Indiquer la marque et le type</i>)	
20 Divers, <i>notamment les instruments de bord spéciaux</i>	
21	
22	
<p><i>Déjà délivré à</i> le 19...</p> <p>à charge pour le titulaire de réexporter l'aéronef dans le délai de validité imparti et de se conformer aux lois et règlements de douane sur l'importation temporaire des aéronefs dans les pays visités, sous la garantie, dans chaque pays où le document est valable, de l'association agréée, affiliée à l'organisation internationale soussignée. A l'expiration, le carnet doit être retourné à l'association qui l'a délivré.</p> <p style="display: flex; justify-content: space-between;"> Signature du titulaire: Signature du secrétaire général de l'organisation internationale: </p> <p style="display: flex; justify-content: space-between;"> Signature du titulaire: Signature du délégué de l'association qui délivre le carnet: </p>	
<p>¹ Voir renvoi 1 au recto de la feuille de couverture.</p>	

<p style="text-align: center;">1</p> <p style="text-align: center;">SUCHE DE DEPART DU PAYS D'ORIGINE</p> <p>1 Le départ de [nom du pays].....</p> <p>2 de l'aéronef décrit dans le</p> <p>3 Carnet de passages en douane n°</p> <p>4 a eu lieu le.....</p> <p>5 par le bureau de douane de</p> <div style="text-align: center; border: 1px solid black; border-radius: 50%; width: 40px; height: 40px; margin: 0 auto; display: flex; align-items: center; justify-content: center;"> Timbre du bureau de douane </div> <p>6 Signature de l'agent de la douane:</p>	<p style="text-align: center;">1</p> <p style="text-align: center;">VOLET DE RETOUR AU PAYS D'ORIGINE</p> <p>1 du carnet de passages en douane n°</p> <p>2 VALABLE jusqu'au.....</p> <p>3 Délivré par.....</p> <p>4 Titulaire.....</p> <p>5 Résidence normale.....</p> <p>6 Genre d'aéronef¹.....</p> <p>7 Année de construction.....</p> <p>8 Marques de nationalité et d'immatriculation.....</p> <p>9 Valeur de l'aéronef.....</p> <p>10 Poids de l'aéronef à vide.....</p> <p>11 Revêtement ou enveloppe: matériau.....</p> <p>12 couleur.....</p> <p>13 Volume en mètres cubes ou</p> <p>14 envergure des ailes en mètres.....</p> <p>15 Moteur(s) { Nombre.....</p> <p>16 Marque.....</p> <p>17 Numéro(s).....</p> <p>18 Appareil de radio (indiquer la marque et le type).....</p> <p>19 Divers, notamment les instruments de bord spéciaux.....</p> <p>20.....</p> <p>21.....</p> <p>22.....</p> <p>23 Le RETOUR en [nom du pays].....</p> <p>24 a eu lieu le.....</p> <p>25 par le bureau de douane de.....</p> <p>26 où le présent volet a été inscrit sous le n°.....</p> <div style="text-align: center; border: 1px solid black; border-radius: 50%; width: 40px; height: 40px; margin: 0 auto; display: flex; align-items: center; justify-content: center;"> Timbre du bureau de douane </div> <p>27 Signature de l'agent de la douane:</p> <p>28 Volet à renvoyer au bureau de douane de départ</p> <p>29 de.....</p> <p>30 où le carnet a été pris en charge sous le n°.....</p> <p>¹ Voir renvoi 1 au recto de la feuille de couverture.</p>	<p style="text-align: center;">1</p> <p style="text-align: center;">VOLET DE DEPART DU PAYS D'ORIGINE</p> <p>1 du carnet de passages en douane n°</p> <p>2 VALABLE jusqu'au.....</p> <p>3 Délivré par.....</p> <p>4 Titulaire.....</p> <p>5 Résidence normale.....</p> <p>6 Genre d'aéronef¹.....</p> <p>7 Année de construction.....</p> <p>8 Marques de nationalité et d'immatriculation.....</p> <p>9 Valeur de l'aéronef.....</p> <p>10 Poids de l'aéronef à vide.....</p> <p>11 Revêtement ou enveloppe: matériau.....</p> <p>12 couleur.....</p> <p>13 Volume en mètres cubes ou</p> <p>14 envergure des ailes en mètres.....</p> <p>15 Moteur(s) { Nombre.....</p> <p>16 Marque.....</p> <p>17 Numéro(s).....</p> <p>18 Appareil de radio (indiquer la marque et le type).....</p> <p>19 Divers, notamment les instruments de bord spéciaux.....</p> <p>20.....</p> <p>21.....</p> <p>22.....</p> <p>23 Le DEPART de [nom du pays].....</p> <p>24 a eu lieu le.....</p> <p>25 par le bureau de douane de.....</p> <p>26 où le présent volet a été inscrit sous le n°.....</p> <div style="text-align: center; border: 1px solid black; border-radius: 50%; width: 40px; height: 40px; margin: 0 auto; display: flex; align-items: center; justify-content: center;"> Timbre du bureau de douane </div> <p>27 Signature de l'agent de la douane:</p> <p>28 N.B. Le bureau de douane de départ doit remplir</p> <p>29 le volet ci-contre aux lignes 29 et 30.</p> <p>¹ Voir renvoi 1 au recto de la feuille de couverture.</p>
--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------	------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------	---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------

DECLARATION LORS DE L'EXPORTATION DE L'AERONEF

Je, soussigné,
demeurant à (adresse)
m'engage à signaler à l'autorité douanière compétente, lors de la rentrée en¹
de l'aéronef décrit au verso, toutes modifications, additions ou réparations (autres que des réparations courantes) qui auront pu être effectuées sur l'aéronef à l'étranger. Je m'engage à présenter l'aéronef à l'inspection des douanes sur simple demande lorsqu'il rentrera. Je déclare qu'à ma connaissance tous les renseignements figurant au verso sont exacts et véridiques.

Signature du titulaire
Date.....

¹ Pays d'origine.

DECLARATION LORS DE LA REIMPORTATION DE L'AERONEF

Je, soussigné,
demeurant à (adresse)
déclare qu'aucune modification, addition ou réparation (autre que des réparations courantes) *sauf celles énumérées ci-dessous*, n'a été effectuée sur l'aéronef décrit au verso pendant son séjour hors de¹
Signature du titulaire.....
Date.....

Indiquer ici les modifications, etc., effectuées à l'étranger, ou biffer les mots en italique.

.....
.....
.....
.....


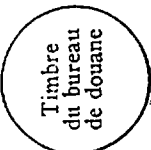
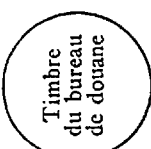
DELEGATION DE POUVOIRS

Je, soussigné, autorise.....
à signer pour mon compte tous documents et déclarations relatifs à mon aéronef.

Date.....
Signature du titulaire.....

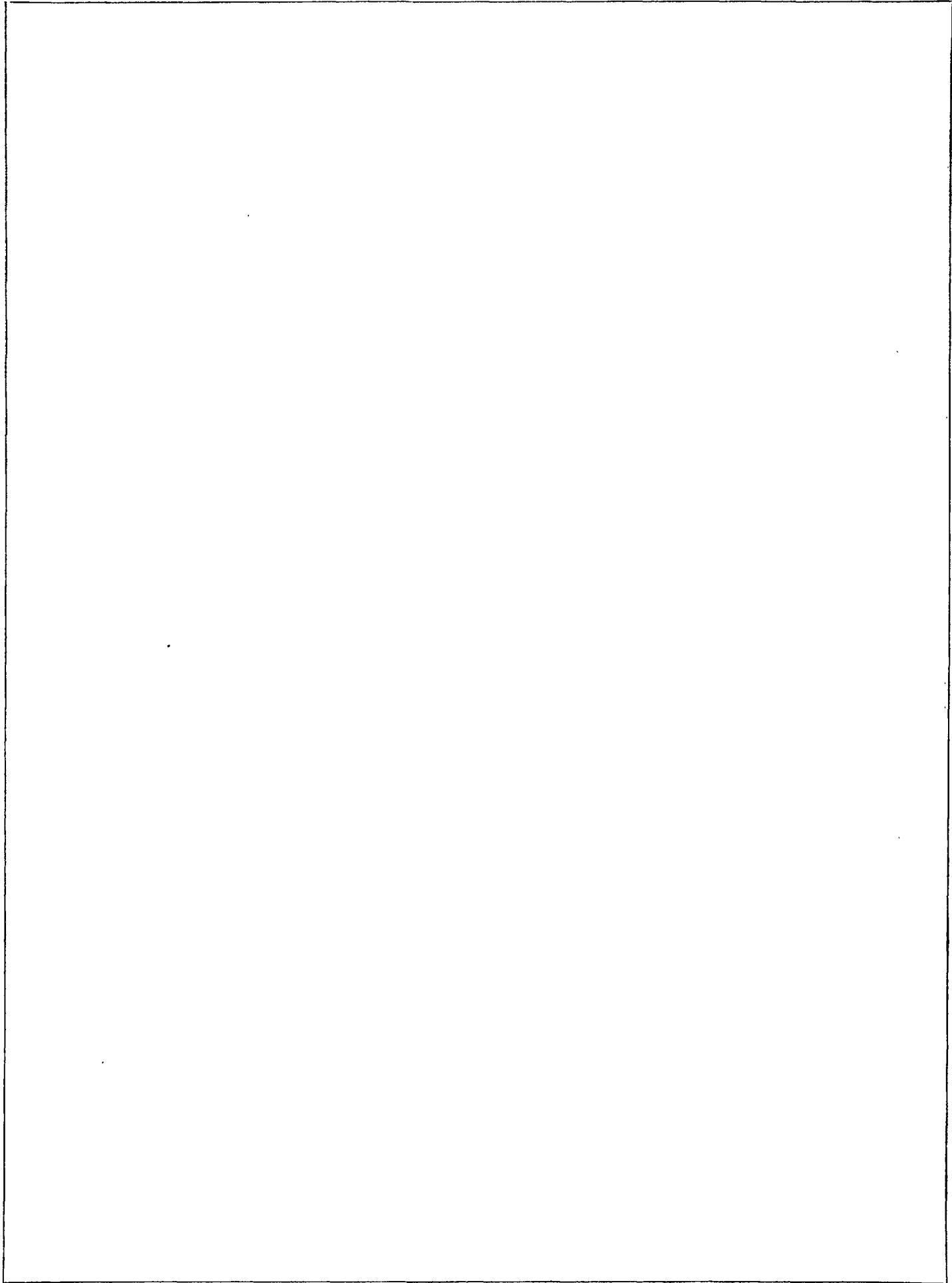
(On pourrait faire figurer ici une copie de la déclaration faite lors de l'exportation)

¹ Pays d'origine.

<p style="text-align: center;">2</p> <p>SOUCHE D'ENTREE</p> <p>1 L'entrée en [nom du pays].....</p> <p>2 de l'aéronef décrit dans le</p> <p>3 carnet de passages en douane n°</p> <p>4 a en lieu le</p> <p>5 par le bureau de douane de</p> <p style="text-align: center;">  </p> <p>6 Signature de l'agent de la douane:</p>	<p style="text-align: center;">2</p> <p>VOLET DE SORTIE</p> <p>1 du carnet de passages en douane n°</p> <p>2 VALABLE jusqu'au.....</p> <p>3 Délivré par</p> <p>4 Titulaire.....</p> <p>5 Résidence normale.....</p> <p>6 Genre d'aéronef¹.....</p> <p>7 Année de construction.....</p> <p>8 Marques de nationalité et d'immatriculation.....</p> <p>9 Valeur de l'aéronef.....</p> <p>10 Poids de l'aéronef à vide.....</p> <p>11 Revêtement ou enveloppe: matériau.....</p> <p>12 couleur.....</p> <p>13</p> <p>14 Volume en mètres cubes ou</p> <p>15 envergure des ailes en mètres.....</p> <p>16 Moteur(s) { Nombre.....</p> <p>17 Marque.....</p> <p>18 Numéro(s).....</p> <p>19 Appareil de radio (indiquer la marque et le type).....</p> <p>20 Divers, notamment les instruments de bord spéciaux</p> <p>21</p> <p>22</p> <p>23 Le DEPART de [nom de pays].....</p> <p>24 a en lieu le.....</p> <p>25 par le bureau de douane de.....</p> <p>26 où le présent volet a été inscrit sous le n°.....</p> <p style="text-align: center;">  </p> <p>27</p> <p>28 Signature de l'agent de la douane:</p> <p>29 Volet à renvoyer au bureau de douane d'entrée de</p> <p>30 ou le carnet a été pris en charge sous le n°.....</p> <p style="text-align: center;"> ¹ Voir renvoi I au recto de la feuille de couverture. </p>	<p style="text-align: center;">2</p> <p>VOLET D'ENTREE</p> <p>1 du carnet de passages en douane n°</p> <p>2 VALABLE jusqu'au.....</p> <p>3 Délivré par</p> <p>4 Titulaire.....</p> <p>5 Résidence normale.....</p> <p>6 Genre d'aéronef¹.....</p> <p>7 Année de construction.....</p> <p>8 Marques de nationalité et d'immatriculation.....</p> <p>9 Valeur de l'aéronef.....</p> <p>10 Poids de l'aéronef à vide.....</p> <p>11 Revêtement ou enveloppe: matériau.....</p> <p>12 couleur.....</p> <p>13</p> <p>14 Volume en mètres cubes ou</p> <p>15 envergure des ailes en mètres.....</p> <p>16 Moteur(s) { Nombre.....</p> <p>17 Marque.....</p> <p>18 Numéro(s).....</p> <p>19 Appareil de radio (indiquer la marque et le type).....</p> <p>20 Divers, notamment les instruments de bord spéciaux</p> <p>21</p> <p>22</p> <p>23 L'ENTREE en [nom du pays].....</p> <p>24 a en lieu le.....</p> <p>25 par le bureau de douane de.....</p> <p>26 où le présent volet a été inscrit sous le n°.....</p> <p style="text-align: center;">  </p> <p>27</p> <p>28 Signature de l'agent de la douane:</p> <p>29 N.B. Le bureau de douane d'entrée doit remplir le volet de sortie ci-contre aux lignes 29 et 30.</p> <p style="text-align: center;"> ¹ Voir renvoi I au recto de la feuille de couverture. </p>
--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------	---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------	-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------

L'association qui a délivré le présent carnet fournit les renseignements suivants aux usagers.

[Page 4 de la couverture]



ANNEX 2

***CARNET DE PASSAGES EN DOUANE* FOR A PLEASURE BOAT**

The *carnet* is issued in French.

The dimensions are 22 × 27 cm.

The issuing association shall insert its name on each voucher and shall include the initials of the international organization to which it belongs.

[Front cover]

[International Organization]

CARNET DE PASSAGES EN DOUANE

FOR A PLEASURE BOAT

No.



VALID FOR ONE YEAR, i.e., until **inclusive,**

[Insert the date in red ink]

subject to compliance by the holder during this period with the Customs laws and regulations of the countries visited.

Issued by

Holder [BLOCK LETTERS]

Normal residence or business address [BLOCK LETTERS]

For a boat registered in **under No.**¹




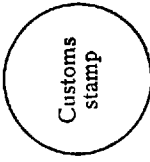

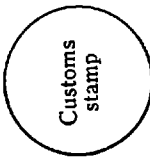
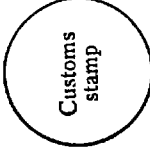
[town] [country]

This *carnet* may be used in the following countries:

(LIST OF COUNTRIES)

--	--

¹ In the absence of registration number, insert the name or distinctive sign.

1 COUNTERFOIL	1 EXIT VOUCHER	1 ENTRY VOUCHER
2 Entry into	2 Of Carnet de passages en douane No. 	2 Of Carnet de passages en douane No. 
3 of the boat described in	3 VALID until.....	3 VALID until.....
4 Carnet de passages en douane No. 	4 Issued by..... [Block letters]	4 Issued by..... [Block letters]
5 took place on.....	5 Holder..... [Block letters]	5 Holder..... [Block letters]
6 at the Customs office of.....	6 Normal residence..... [Block letters]	6 Normal residence..... [Block letters]
7 	7 Type of boat ¹	7 Type of boat ¹
8 Customs officer's signature:	8 Registered in [town] [country] ²	8 Registered in [town] [country] ²
9 Exit from.....	9 Material.....	9 Material.....
10 took place on.....	10 Hull { Length.....	10 Hull { Length.....
11 at the Customs office of.....	11 { Overall width.....	11 { Overall width.....
12 	12 Make.....	12 Make.....
13 Customs officer's signature:	13 Engine No.....	13 Engine No.....
	14 { Number of cylinders.....	14 { Number of cylinders.....
	15 Radio (indicate make and type).....	15 Radio (indicate make and type).....
	16 Other particulars.....	16 Other particulars.....
	17	17
	18	18
	19 Net weight of boat in kg.....	19 Net weight of boat in kg.....
	20 Value of boat.....	20 Value of boat.....
	21 Date of exit.....	21 Date of entry.....
	22 At the Customs office of.....	22 At the Customs office of.....
	23 Voucher registered under No.....	23 Voucher registered under No.....
	24 	24 
	25 Customs officer's signature:	25 Customs officer's signature:
	26 Voucher to be returned to the Customs office of entry at.....	26 N.B. The Customs office of entry should fill in lines 26 and 27 of the adjacent exit voucher.
	27 Where the carnet has been registered under No..	
	¹ See footnote 1 on inside front cover.	¹ See footnote 1 on inside front cover.
	² See footnote 2 on inside front cover.	² See footnote 2 on inside front cover.

[Reverse side of inside pages]

The following information is provided by the issuing association for the benefit of users.

[Page 4 of the cover]

ANNEXE 2

CARNET DE PASSAGES EN DOUANE POUR EMBARCATION DE PLAISANCE

Toutes les mentions imprimées du carnet de passages en douane sont rédigées en français.

Les dimensions sont de 22 × 27 cm.

L'association qui délivre le carnet doit faire figurer son nom sur chacun des volets et faire suivre ce nom des initiales de l'organisation internationale à laquelle elle est affiliée.

[Organisation internationale]

CARNET DE PASSAGES EN DOUANE

POUR EMBARCATION DE PLAISANCE

N° 

VALABLE UNE ANNEE, soit jusqu'au.....inclus,
[Inscrire la date à l'encre rouge]

sous réserve que le titulaire ne cesse pas de remplir, pendant cette période, les conditions prévues par les lois et règlements de douane des pays visités.

Délivré par.....

Titulaire.....
[EN LETRES MAJUSCULES]

Résidence normale ou siège d'exploitation.....
[EN LETRES MAJUSCULES]

Pour une embarcation immatriculée à..... sous le n°.....1
[ville] [pays]

Ce carnet peut être utilisé dans les pays suivants:
(LISTE DES PAYS)

--	--

1 A défaut de numéro d'immatriculation, indiquer le nom ou le signe distinctif.

SIGNALEMENT DE L'EMBARCATION

- 7 Genre d'embarcation ¹
- 8 Immatriculée à sous le n°
[ville] [pays]
- 9
(Matériau.....)
- 10 Coque.....
(Longueur.....)
- 11
(Largeur extérieure.....)
- 12
(Marque.....)
- 13 Moteur.....
(Numéro.....)
- 14
(Nombre de cylindres.....)
- 15 Appareil de radio (indiquer la marque et le type)
- 16 Divers.....
- 17
- 18
- 19 Poids net de l'embarcation en kg.....
- 20 Valeur de l'embarcation.....

PROLONGATION DE LA VALIDITE

Délivré à, le, 19...

à charge pour le titulaire de réexporter l'embarcation dans le délai de validité imparti et de se conformer aux lois et règlements de douane sur l'importation temporaire des embarcations dans les pays visités, sous la garantie, dans chaque pays où le document est valable, de l'association agréée, affiliée à l'organisation internationale soussignée. A l'expiration, le carnet doit être retourné à l'association qui l'a délivré.

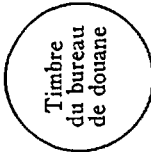
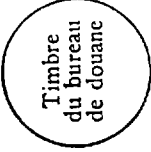
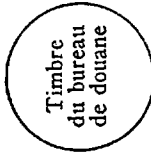
Signature du titulaire:

Signature du secrétaire général de l'organisation internationale:

Signature du délégué de l'association qui délivre le carnet:

¹ Indiquer le genre: bateau à rames ou à pagaies (de tourisme ou de compétition) avec ou sans moteur auxiliaire; canoë, kayak, avec ou sans moteur auxiliaire; bateau à voile, avec ou sans moteur (auxiliaire ou fixe); canot ou bateau à moteur. Dans le cas d'embarcation avec moteur (auxiliaire ou autre), indiquer s'il s'agit d'un moteur à essence ou Diesel.

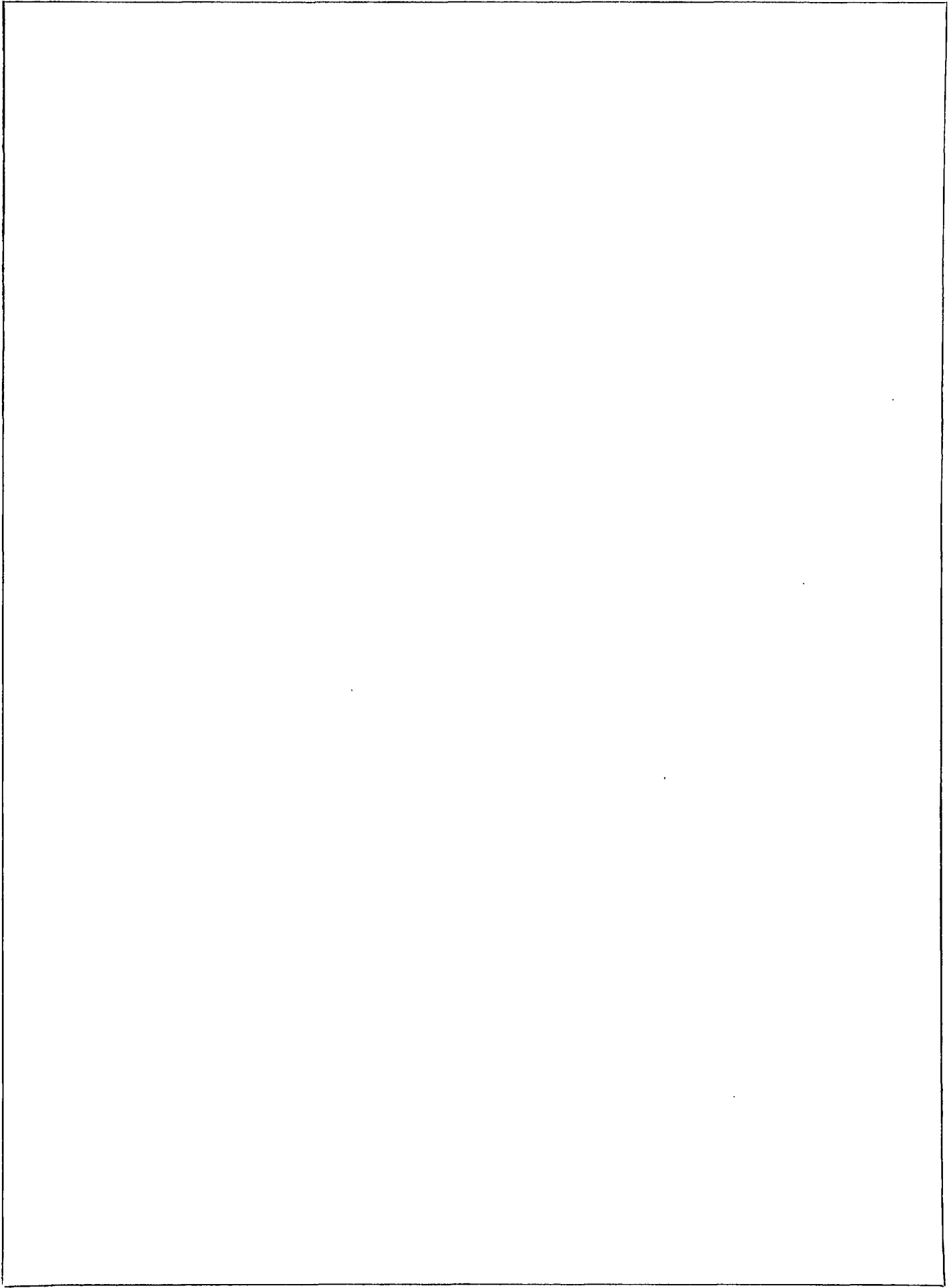
² A défaut de numéro d'immatriculation, indiquer le nom ou le signe distinctif.

I SOUCHÉ	I VOLET DE SORTIE	I VOLET D'ENTRÉE
<p>1 L'entrée en.....</p> <p>2 de l'embarcation décrite dans le</p> <p>3 carnet de passages en douane n°</p> <p>4 a eu lieu le.....</p> <p>5 par le bureau de douane de.....</p> <p style="text-align: center;">  </p> <p>7</p> <p>8 Signature de l'agent de la douane:</p>	<p>1 du carnet de passages en douane n°</p> <p>2 VALABLE jusqu'au.....</p> <p>3 Délivré par.....</p> <p>4 Titulaire [en lettres majuscules].....</p> <p>5 Résidence normale [en lettres majuscules].....</p> <p>6 Genre d'embarcation¹.....</p> <p>7 Immatriculée à..... sous le n°.....</p> <p>8 [ville] [pays]</p> <p>9 Coque { Matériau..... Longueur.....</p> <p>10 Largeur extérieure.....</p> <p>11 Moteur { Marque..... Numéro.....</p> <p>12 Nombre de cylindres.....</p> <p>13 Appareil de radio (indiquer la marque et le type).....</p> <p>14 Divers.....</p> <p>15 Poids net de l'embarcation en kg.....</p> <p>16 Valeur de l'embarcation.....</p> <p>17 Date de sortie.....</p> <p>18 Par le bureau de douane de.....</p> <p>19 Volet pris en charge sous le n°.....</p> <p style="text-align: center;">  </p> <p>24</p> <p>25 Signature de l'agent de la douane:</p> <p>26 Volet à renvoyer au bureau de douane d'entrée de.....</p> <p>27 ou le carnet a été pris en charge sous le n°.....</p> <p style="text-align: right;"> ¹ Voir renvoi 1 à la page 2 de la couverture. ² Voir renvoi 2 à la page 2 de la couverture. </p>	<p>1 du carnet de passages en douane n°</p> <p>2 VALABLE jusqu'au.....</p> <p>3 Délivré par.....</p> <p>4 Titulaire [en lettres majuscules].....</p> <p>5 Résidence normale [en lettres majuscules].....</p> <p>6 Genre d'embarcation¹.....</p> <p>7 Immatriculée à..... sous le n°.....</p> <p>8 [ville] [pays]</p> <p>9 Coque { Matériau..... Longueur.....</p> <p>10 Largeur extérieure.....</p> <p>11 Moteur { Marque..... Numéro.....</p> <p>12 Nombre de cylindres.....</p> <p>13 Appareil de radio (indiquer la marque et le type).....</p> <p>14 Divers.....</p> <p>15 Poids net de l'embarcation en kg.....</p> <p>16 Valeur de l'embarcation.....</p> <p>17 Date d'entrée.....</p> <p>18 Par le bureau de douane de.....</p> <p>19 Volet pris en charge sous le n°.....</p> <p style="text-align: center;">  </p> <p>24</p> <p>25 Signature de l'agent de la douane:</p> <p>26 N.B. Le bureau de douane d'entrée doit remplir le volet de sortie ci-contre aux lignes 26 et 27.</p>

[Verso des pages intérieures]

L'association qui a délivré le présent carnet fournit les renseignements suivants aux usagers.

[Page 4 de la couverture]



ANNEX 3

TRIPTYCH FOR A PLEASURE BOAT

The triptych should be printed in the language specified by the country of importation.

The dimensions are 13 × 29.5 cm.

<p>1. ENTRY VOUCHER This voucher to be detached and retained by the Customs office of entry</p> <p style="text-align: center;">TRIPTYCH No.</p> <p style="text-align: center;">For..... (country of validity)</p> <p>VALID until..... inclusive</p> <p>Guaranteed by.....</p> <p>Issued by.....</p> <p>Holder..... } [Block letters]</p> <p>Normal residence..... } [Block letters]</p> <p>Type of boat¹.....</p> <p>Registered in..... under No.....²</p> <p>[town] [country]</p> <p>Hull { Material.....</p> <p>{ Length.....</p> <p>{ Overall width.....</p> <p>{ Make.....</p> <p>Engine { No.....</p> <p>{ Number of cylinders.....</p> <p>Radio (indicate make and type).....</p> <p>Other particulars.....</p> <p>Net weight of boat, in kg.....</p> <p>Value of boat.....</p> <p>Date of entry.....</p> <p>At the Customs office of.....</p> <p>Voucher registered under No.....</p> <p style="text-align: center;">(Customs stamp)</p> <p><i>Customs officer's signature:</i> The Customs officer should make a similar entry in the corresponding section of Vouchers Nos. 2 and 3.</p>	<p>3. HOLDER'S COPY This voucher is to be retained by the holder after having been stamped and signed by the Customs authorities (1) on first entry into....., (2) on final re-exportation from..... and must subsequently be returned to..... (association which issued the document to the holder).</p> <p style="text-align: center;">TRIPTYCH No.</p> <p style="text-align: center;">For..... (country of validity)</p> <p>VALID until.....</p> <p>Guaranteed by.....</p> <p>Issued by.....</p> <p>Holder..... } [Block letters]</p> <p>Normal residence..... } [Block letters]</p> <p>Type of boat¹.....</p> <p>Registered in..... under No.....²</p> <p>[town] [country]</p> <p>Hull { Material.....</p> <p>{ Length.....</p> <p>{ Overall width.....</p> <p>{ Make.....</p> <p>Engine { No.....</p> <p>{ Number of cylinders.....</p> <p>Radio (indicate make and type).....</p> <p>Other particulars.....</p> <p>Net weight of boat, in kg.....</p> <p>Value of boat.....</p> <p>Date of entry.....</p> <p>At the Customs office of.....</p> <p>Voucher registered under No.....</p> <p style="text-align: center;">(Customs stamp)</p> <p><i>Customs officer's signature:</i> The Customs officer should make a similar entry in the corresponding section of Vouchers Nos. 1 and 2.</p> <p>Date of re-exportation.....</p> <p>At the Customs office of.....</p> <p style="text-align: center;">(Customs stamp)</p> <p><i>Customs officer's signature:</i> The Customs officer should make a similar entry at the foot of Voucher No. 2.</p>																																
<p>TEMPORARY EXITS AND RE-ENTRIES</p> <p>Customs stamps and Customs officer's signature on temporary exits and re-entries</p> <table border="1" style="width: 100%; border-collapse: collapse; text-align: center;"> <tr><td style="width: 50%;">ENTRY</td><td style="width: 50%;">EXIT</td></tr> <tr><td>ENTRY</td><td>EXIT</td></tr> <tr><td>ENTRY</td><td>EXIT</td></tr> <tr><td>ENTRY</td><td>EXIT</td></tr> <tr><td>ENTRY</td><td>EXIT</td></tr> <tr><td>ENTRY</td><td>EXIT</td></tr> <tr><td>ENTRY</td><td>EXIT</td></tr> <tr><td>ENTRY</td><td>EXIT</td></tr> <tr><td>ENTRY</td><td>EXIT</td></tr> <tr><td>ENTRY</td><td>EXIT</td></tr> <tr><td>ENTRY</td><td>EXIT</td></tr> <tr><td>ENTRY</td><td>EXIT</td></tr> <tr><td>ENTRY</td><td>EXIT</td></tr> <tr><td>ENTRY</td><td>EXIT</td></tr> <tr><td>ENTRY</td><td>EXIT</td></tr> <tr><td>ENTRY</td><td>EXIT</td></tr> </table>		ENTRY	EXIT	ENTRY	EXIT	ENTRY	EXIT	ENTRY	EXIT	ENTRY	EXIT	ENTRY	EXIT	ENTRY	EXIT	ENTRY	EXIT	ENTRY	EXIT	ENTRY	EXIT	ENTRY	EXIT	ENTRY	EXIT	ENTRY	EXIT	ENTRY	EXIT	ENTRY	EXIT	ENTRY	EXIT
ENTRY	EXIT																																
ENTRY	EXIT																																
ENTRY	EXIT																																
ENTRY	EXIT																																
ENTRY	EXIT																																
ENTRY	EXIT																																
ENTRY	EXIT																																
ENTRY	EXIT																																
ENTRY	EXIT																																
ENTRY	EXIT																																
ENTRY	EXIT																																
ENTRY	EXIT																																
ENTRY	EXIT																																
ENTRY	EXIT																																
ENTRY	EXIT																																
ENTRY	EXIT																																

¹ Insert the type; boat with oars or paddles (pleasure or sports) with or without auxiliary engine; canoe, kayak, with or without auxiliary engine; sailing boat, with or without engine (auxiliary or fixed); motor boat or launch. For boats with engines (auxiliary or other) state whether petrol or diesel engine.

² In the absence of registration number, insert name or distinctive sign.

2. EXIT VOUCHER

This voucher to be detached and retained at the Customs office of exit, to be forwarded to the Customs office of first entry

TRIPTYCH No.



For..... (country of validity)

VALID until..... inclusive

Guaranteed by.....
Issued by.....
Holder..... } [Block letters]
Normal residence..... }
Type of boat 1..... under No. 2
Registered in..... [town] [country]

Hull { Material.....
Length.....
Overall width.....
Make.....
Engine No..... Number of cylinders.....
Radio (indicate make and type).....
Other particulars.....
Net weight of boat, in kg.....
Value of boat.....

Date of entry.....
At the Customs office of.....
Voucher registered under No.



Customs officer's signature.....
The Customs officer should make a similar entry in the corresponding section of Vouchers Nos. 1 and 3.

Date of final re-exportation.....
At the Customs Office of.....



Customs officer's signature
The Customs officer should make a similar entry at the foot of Voucher No. 3.

1 See footnote 1 overleaf.

2 See footnote 2 overleaf.

TRIPTYCH

For..... (country of validity)



No.

This boat is imported subject to the holder's obligation to re-export it by the date specified above and to comply with the Customs laws and regulations relating to the temporary admission of boats in the country visited, under the guarantee of.....
(the guaranteeing association) in virtue of an undertaking which the latter association has given to.....
(the Customs authority).....
Date..... 19.....

Signature of the Secretary of the guaranteeing association.....
Signature of holder.....

ANNEXE 3

TRIPTYQUE POUR EMBARCATION DE PLAISANCE

Toutes les mentions imprimées du triptyque sont rédigées dans la langue désignée par le pays d'importation.

Les dimensions sont de 13 × 29,5 cm.

[Verso du volet à conserver par le titulaire]

[Verso des visas de passage]

[Verso du volet d'entrée]

2 VOLET DE SORTIE

Ce volet doit être détaché et conservé par le bureau de douane de sortie pour être renvoyé au bureau de douane de première entrée.

TRIPTYQUE N°

pour
(pays de validité)

VALABLE jusqu'au **inclus**

Garanti par
Délivré par
Titulaire } [en lettres majuscules]
Résidence normale }
Genre d'embarcation¹ sous le n°
Immatriculée à [ville] [pays]

Coque { Matériau
Longueur
Largeur extérieure
Marque
Numéro
Nombre de cylindres
Moteur {

Appareil de radio (indiquer la marque et le type)
Divers
Poids net de l'embarcation en kg
Valeur de l'embarcation

Date d'entrée
par le bureau de
Volet pris en charge sous le n°



Signature de l'agent de la douane:
Ne pas omettre de remplir de la même façon la partie correspondante des volets nos 1 et 3.

Date de réexportation définitive
par le bureau de



Signature de l'agent de la douane:
Ne pas omettre de remplir de la même façon la partie correspondante du volet n° 3.

¹ Voir renvoi 1 au recto. — ² Voir renvoi 2 au recto.

TRIPTYQUE

pour
[pays de validité]

N°

Cette embarcation est admise à l'importation, à charge pour le titulaire de la réexportation au plus tard à la date mentionnée au recto et de se conformer aux lois et règlements de douane sur l'importation temporaire des embarcations dans le pays visité, sous la garantie de
.....
(association garante), en vertu d'un engagement que cette association a pris envers
(autorités douanières).

....., le 19

Signature du secrétaire de l'association garante.

Signature du titulaire.

ANNEX 4

EXTENSION OF VALIDITY OF THE "CARNET DE PASSAGES EN DOUANE"

1. The stamp for extension of validity shall conform to the model given in the present annex.

The text shall be drawn up in French, but may be repeated in another language.

2. The following procedure shall be observed by the person requesting the extension and by the guaranteeing association dealing with the request:

(a) When the holder of a *carnet de passages en douane* finds himself obliged to request an extension of the period of validity of the document, he should send the *carnet* to the guaranteeing association with a request for its extension, explaining the circumstances which oblige him to make the request. He should enclose with his request, as supporting evidence, a medical certificate, a statement from the repair shop repairing his vehicle, or some other authentic document to prove that the delay in question is caused by *force majeure*.

(b) If the guaranteeing association considers that the request for extension can be passed on to the Customs authorities, it should affix the stamp referred to in paragraph 1 on the front cover of the *carnet de passages en douane* in the space left specially for the purpose.

(c) In the left-hand section of the stamp the guaranteeing association should enter, in figures


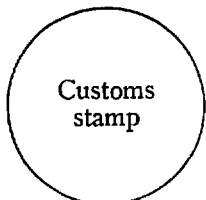
and words, the date until which the extension is requested. The President of the association or his representative should affix his signature and the stamp of the association.

(d) The length of the extension must not exceed a reasonable time in which to complete the journey, and should not normally exceed three months from the previous date of expiry of the *carnet*.

(e) The guaranteeing association should then send the *carnet* to the competent Customs authority in its country, with the holder's application and the supporting evidence attached.

(f) The Customs authority will decide whether the extension can be granted. It may shorten the period of extension requested, or refuse to grant any extension whatsoever. If an extension is granted, the competent Customs officer should fill in the remaining spaces on the stamp affixed on the cover of the *carnet* by the guaranteeing association, inserting a serial or registry number, the place and date, his official status, and adding his signature and the Customs stamp.

(g) The *carnet* should then be returned to the guaranteeing association, which in turn should hand it back to the person concerned.

<p>Country</p> <p>Guaranteeing association</p> <p>The extension of validity for all countries where this <i>carnet</i> is valid, is requested until</p> <p style="text-align: center;">(in figures and words)</p> <p>..... the 19....</p> <div style="display: flex; justify-content: space-around; margin-top: 20px;"> <div style="text-align: center;">  <p>Stamp of the guaranteeing association</p> </div> <div style="text-align: center;"> <p>Signature of the President or representative of the guaranteeing association</p> </div> </div>	<p>No.</p> <p>Extension granted until</p> <p style="text-align: center;">(in figures and words)</p> <p>..... the 19....</p> <div style="display: flex; justify-content: space-around; margin-top: 20px;"> <div style="text-align: center;">  <p>Customs stamp</p> </div> <div style="text-align: center;"> <p>Signature and official status of the Customs Officer</p> </div> </div>
-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------	-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------

ANNEXE 4

PROLONGATION DE LA VALIDITE DU CARNET DE PASSAGES EN DOUANE

1. La formule de prolongation de validité doit être conforme au modèle figurant dans la présente annexe.

La formule est libellée en français. Les mentions qu'elle contient peuvent être répétées en une autre langue.

2. La personne qui demande la prolongation et l'association garante qui s'occupe de cette demande se conforment à la procédure indiquée ci-après :

a) Dès que le titulaire d'un carnet de passages en douane s'aperçoit qu'il est contraint de demander une prolongation du délai de validité de son document, il remet avec son carnet, à l'association garante, une demande de prolongation expliquant les circonstances qui l'ont obligé à formuler cette requête. A titre justificatif, il joint à la demande, selon le cas, un certificat médical, une attestation de l'atelier de réparation, ou toute autre pièce authentique établissant que la force majeure invoquée est réelle.

b) Si l'association garante estime que la demande de prolongation peut être présentée à la douane, elle imprime, au moyen d'un timbre humide, la formule visée au paragraphe 1 sur la couverture du carnet de passages en douane, à l'endroit spécialement réservé à cet effet.

c) L'association garante indique, dans la partie gauche de la formule, jusqu'à quelle date (en lettres



et en chiffres), la prolongation est sollicitée. Y sont apposés la signature du président de l'association ou de son délégué ainsi que le cachet officiel de l'association.

d) La durée de prolongation ne doit pas excéder le délai raisonnablement nécessaire pour terminer le voyage, délai qui ne devrait normalement pas dépasser trois mois à compter de la date de péremption du carnet de passages en douane.

e) L'association garante transmet ensuite le carnet à l'autorité douanière compétente de son pays. Elle joint au carnet la demande du titulaire, accompagnée des pièces justificatives.

f) L'autorité douanière décide si la prolongation doit être accordée. Elle peut réduire la durée de la prolongation demandée ou refuser d'accorder toute prolongation. Si la prolongation est accordée, le fonctionnaire compétent de la douane complète la formule imprimée sur la couverture du carnet par l'association garante, lui donne un numéro d'ordre ou d'enregistrement, fait mention du lieu, de la date et de sa qualité. Il revêt ensuite la formule de sa signature ainsi que du cachet officiel de la douane.

g) Le carnet de passages en douane est alors renvoyé à l'association garante, qui le restitue à l'intéressé.

<p>Pays</p> <p>Association garante</p> <p>La prolongation pour tous les pays où ce carnet est valable est demandée jusqu'au</p> <p style="text-align: center;">[en lettres et en chiffres]</p> <p>....., le 19....</p> <div style="display: flex; justify-content: space-around; margin-top: 20px;"> <div style="text-align: center;">  <p>Cachet officiel de l'association garante</p> </div> <div style="text-align: center;"> <p>Signature du président ou du délégué de l'association garante :</p> </div> </div>	<p>N°</p> <p>Prolongation accordée jusqu'au</p> <p style="text-align: center;">[en lettres et en chiffres]</p> <p>....., le 19....</p> <div style="display: flex; justify-content: space-around; margin-top: 20px;"> <div style="text-align: center;">  <p>Cachet du bureau de la douane</p> </div> <div style="text-align: center;"> <p>Signature et qualité du fonctionnaire de la douane :</p> </div> </div>
------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------	-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------

(b) For a Pleasure Boat

(This certificate must be completed either by a Consular authority of the country in which the papers should have been discharged, or by an official authority (Customs, police, mayor, judicial officer, etc.) of the country in which the boat is examined)

.....[name of country]

The undersigned authority.....

.....

certifies that this day.....19.....[date in full]

a pleasure boat was produced at.....[place and country]

by.....[name, first names and address]

which was found to possess the following characteristics:

Type of boat¹:.....

Registered in.....under No.....²
(town)

Hull.....	}	Material.....
		Length.....
		Overall width.....

Engine.....	}	Make.....
		No.....
		Number of cylinders.....

Radio (indicate make and type).....

Other particulars.....

.....

.....

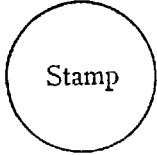
As applicable	}	1st formula	Examined on presentation of the following temporary importation papers issued for the above boat..... (serial number, date and place of issue of <i>carnet</i> or triptych, and name of issuing body)
		2nd formula	

Place.....

Date.....

Signature(s).....

Official status.....



¹ Insert the type: boat with oars or paddles (pleasure or sports), with or without auxiliary engine; canoe, kayak, with or without auxiliary engine; sailing boat, with or without engine (auxiliary or fixed); motor boat or launch. For boats with engine (auxiliary or other) state whether petrol or diesel engine.

² In the absence of registration number, insert name or distinctive sign.

ANNEXE 5

MODELE DE CERTIFICAT POUR LA REGULARISATION DES TITRES D'IMPORTATION TEMPORAIRE NON DECHARGES, DETRUIITS, PERDUS OU VOLES

a) Aéronef

(Ce certificat doit être rempli soit par une autorité consulaire du pays où le titre d'importation temporaire aurait dû être déchargé, soit par une autorité officielle [douane, police, maire, huissier, etc.] du pays où l'aéronef a été présenté.)

.....[nom du pays]

L'autorité soussignée.....

certifie que ce jour.....19.....[préciser la date]

un aéronef a été présenté à.....[lieu et pays]

par.....[nom, prénoms, adresse]

Il a été constaté que cet aéronef répondait aux caractéristiques suivantes:

Genre d'aéronef¹.....

Année de construction.....

Marques de nationalité et d'immatriculation.....

Revêtement ou enveloppe: matériau.....

couleur.....

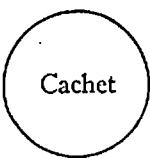
Volume, en mètres cubes ou
envergure des ailes, en mètres.....

Moteur(s) { Nombre.....
 { Marque.....
 { Numéro(s).....

Appareil de radio (Indiquer la marque et type).....

Divers, notamment les instruments de bord spéciaux.....

Formules à adopter { 1^{re} formule Cet examen a été effectué sur présentation des titres d'importation temporaire
suivant { (numéro d'ordre, date et lieu de délivrance du carnet de passages en douane ou du
le cas { 2^e formule triptyque, nom de l'organisme qui l'a délivré)
 Il n'a été présenté aucun titre d'importation temporaire.



Fait à.....

le.....

Signature(s).....

Qualité du (des) signataire(s).....

¹ Indiquer le genre d'aéronef [ballon sphérique, ballon dirigeable, aéroplane, amphibie, hydro-aéroplane, avion planeur (monoplan, biplan, triplan), autogire, hélicoptère] et, le cas échéant, l'appellation donnée par le constructeur.

b) Embarcation de plaisance

(Ce certificat doit être rempli soit par une autorité consulaire du pays où le titre d'importation temporaire aurait dû être déchargé, soit par une autorité officielle [douane, police, maire, huissier, etc.] du pays où l'embarcation a été présentée.)

.....[nom du pays]

L'autorité soussignée.....

certifie que ce jour.....19.....[préciser la date]

une embarcation de plaisance a été présentée à.....[lieu et pays]

par.....[nom, prénoms et adresse]

Il a été constaté que cette embarcation de plaisance répondait aux caractéristiques suivantes:

Genre d'embarcation¹:

Immatriculée à.....[ville]..... sous le n°.....²

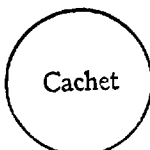
Coque..... { Matériau.....
Longueur.....
Largeur extérieure.....

Moteur..... { Marque.....
Numéro.....
Nombre de cylindres.....

Appareil de radio (indiquer la marque et le type).....

Divers.....

Formules à adopter suivant le cas { 1^{re} formule { Cet examen a été effectué sur présentation des titres d'importation temporaire ci-après, délivrés pour l'embarcation décrite ci-dessus.....
numéro d'ordre, date et lieu de délivrance du carnet de passages en douane ou du triptyque, nom de l'organisme qui l'a délivré)
2^e formule Il n'a été présenté aucun titre d'importation temporaire.



Fait à.....

le.....

Signature(s).....

Qualité du (des) signataire(s).....

¹ Indiquer le genre : bateau à rames ou à pagaies (de tourisme ou de compétition) avec ou sans moteur auxiliaire; canoë, kayak, avec ou sans moteur auxiliaire; bateau à voile avec ou sans moteur (auxiliaire ou fixe); canot ou bateau à moteur. Dans le cas d'embarcation avec moteur (auxiliaire ou autre), indiquer s'il s'agit d'un moteur à essence ou Diesel.

² A défaut de numéro d'immatriculation, indiquer le nom ou le signe distinctif.



PROTOCOL OF SIGNATURE



PROTOCOLE DE SIGNATURE

PROTOCOL OF SIGNATURE

At the time of signing the Convention of this day's date, the undersigned, duly authorized, make the following declarations:

1. When a Contracting Party considers *carnets de passages en douane* indispensable for certain commercial aircraft, the provisions of this Convention shall be applied *mutatis mutandis*.

2. The terms of this Convention set out minimum facilities. It is not the intention of the Contracting Parties to restrict the wider facilities which are granted or may be granted by certain of them in respect of the temporary importation of aircraft and pleasure boats.

3. The Contracting Parties reserve the right to grant the same advantages to persons normally resident on the territory of non-Contracting Parties.

4. The Contracting Parties recognize that the satisfactory operation of this Convention requires the provision of facilities to the authorized associations for:

(a) The transfer of the currency necessary for the payment of import duties and import taxes claimed by Customs authorities of one of the Contracting Parties for non-discharge of the temporary importation papers covered by this Convention;

(b) The transfer of currency when repayment of import duties or import taxes is made in accordance with the arrangements laid down in article 27 of this Convention; and

(c) The transfer of currency for payment for temporary importation papers sent to the authorized associations by the corresponding associations or federations.

PROTOCOLE DE SIGNATURE

Au moment de procéder à la signature de la Convention portant la date de ce jour, les sous-signés, dûment autorisés, font les déclarations suivantes:

1. Lorsqu'une partie contractante estime ne pouvoir dispenser certains aéronefs commerciaux de carnets de passages en douane, les dispositions de la présente Convention s'appliquent *mutatis mutandis*.

2. Les dispositions de la présente Convention déterminent des facilités minimales. Il n'est pas dans l'intention des parties contractantes de restreindre les facilités plus grandes que certaines d'entre elles accordent ou pourraient accorder en ce qui concerne l'importation temporaire des embarcations de plaisance et des aéronefs.

3. Les parties contractantes se réservent le droit de consentir les mêmes avantages aux personnes ayant leur résidence normale sur le territoire des pays non contractants.

4. Les parties contractantes reconnaissent que la bonne exécution de la Convention requiert l'octroi de facilités aux associations autorisées en ce qui concerne:

a) Le transfert des devises nécessaires au règlement des droits et taxes d'entrée réclamés par les autorités douanières d'une des parties contractantes pour non-décharge des titres d'importation temporaire prévus par la Convention;

b) Le transfert des devises lorsqu'il y a restitution des droits ou taxes d'entrée en conformité des dispositions de l'article 27 de la Convention; et

c) Le transfert des devises nécessaires au paiement des formules d'importation temporaire envoyées aux associations autorisées par leurs associations ou fédérations correspondantes.

IN WITNESS WHEREOF, the undersigned, being duly authorized thereto, have signed this Protocol.

DONE at Geneva, this eighteenth day of May one thousand nine hundred and fifty-six, in a single copy in the English and French languages, each text being equally authentic.

FOR ALBANIA:

FOR AUSTRIA:

EN FOI DE QUOI, les soussignés, à ce dûment autorisés, ont signé le présente Protocole.

FAIT à Genève, le dix-huit mai mil neuf cent cinquante-six, en un seul exemplaire, en langues anglaise et française, les deux textes faisant également foi.

POUR L'ALBANIE:

POUR L'AUTRICHE:

Sous réserve de ratification
Dr. Josef STANGELBERGER

FOR BELGIUM:

FOR BULGARIA:

FOR BYELORUSSIAN SOVIET
SOCIALIST REPUBLIC:

FOR CZECHOSLOVAKIA:

POUR LA BELGIQUE:

Sous réserve de ratification
LEROY

POUR LA BULGARIE:

POUR LA RÉPUBLIQUE SOCIALISTE
SOVIÉTIQUE DE BIÉLORUSSIE:

POUR LA TCHÉCOSLOVAQUIE:

FOR DENMARK:

POUR LE DANEMARK:

**FOR THE FEDERAL REPUBLIC
OF GERMANY:**

**POUR LA RÉPUBLIQUE FÉDÉRALE
D'ALLEMAGNE:**

Subject to ratification

Rudolf STEG

FOR FINLAND:

POUR LA FINLANDE:

FOR FRANCE:

POUR LA FRANCE:

Sous réserve de ratification

DE CURTON

FOR GREECE:

POUR LA GRÈCE:

FOR HUNGARY:

POUR LA HONGRIE:

Sous réserve de ratification

Simon FERENCZ

FOR ICELAND:

POUR L'ISLANDE:

FOR IRELAND:

POUR L'IRLANDE:

FOR ITALY:

POUR L'ITALIE:

Sous réserve de ratification

NOTARANGELI

FOR LUXEMBOURG:

POUR LE LUXEMBOURG:

Sous réserve de ratification

R. LOGELIN

FOR THE NETHERLANDS:

POUR LES PAYS-BAS:

Pour le Royaume en Europe*

Sous réserve de ratification

W. H. J. VAN ASCH VAN WIJCK

FOR NORWAY:

POUR LA NORVÈGE:

FOR POLAND:

POUR LA POLOGNE:

FOR PORTUGAL:

POUR LE PORTUGAL:

FOR ROMANIA:

POUR LA ROUMANIE:

FOR SPAIN:

POUR L'ESPAGNE:

Translation by the Secretariat of the United Nations:

* For the Realm in Europe.

FOR SWEDEN:

POUR LA SUÈDE:
Sous réserve de ratification
G. DE SYDOW

FOR SWITZERLAND:

POUR LA SUISSE:
Sous réserve de ratification
Ch. LENZ

FOR TURKEY:

POUR LA TURQUIE:

**FOR UKRAINIAN SOVIET
SOCIALIST REPUBLIC:**

**POUR LA RÉPUBLIQUE SOCIALISTE
SOVIÉTIQUE D'UKRAINE:**

**FOR THE UNION OF SOVIET
SOCIALIST REPUBLICS:**

**POUR L'UNION DES RÉPUBLIQUES
SOCIALISTES SOVIÉTIQUES:**

**FOR THE UNITED KINGDOM OF GREAT
BRITAIN AND NORTHERN IRELAND:**

**POUR LE ROYAUME-UNI DE GRANDE-
BRETAGNE ET D'IRLANDE DU NORD:**
Subject to ratification
James C. WARDROP

FOR THE UNITED STATES OF AMERICA:

POUR LES ÉTATS-UNIS D'AMÉRIQUE:

FOR YUGOSLAVIA:

POUR LA YOUGOSLAVIE:

I hereby certify that the foregoing text is a true copy of the Customs Convention on the Temporary Importation for Private Use of Aircraft and Pleasure Boats and Protocol of signature, done at Geneva on 18 May 1956, the original of which is deposited with the Secretary-General of the United Nations.

For the Secretary-General:

The Legal Counsel

Je certifie que le texte qui précède est la copie conforme de la Convention douanière relative à l'importation temporaire pour usage privé des embarcations de plaisance et des aéronefs, et du Protocole de signature, en date, à Genève, du 18 mai 1956, dont le texte original est déposé auprès du Secrétaire général des Nations Unies.

Pour le Secrétaire général:

Le Conseiller juridique

A handwritten signature in black ink, appearing to read 'C. A. Stavropoulos', with a horizontal line underneath the name.

United Nations, New York

28 February 1957

Organisation des Nations Unies, New-York

le 28 février 1957

Certified true copy XI.A.11
Copie certifiée conforme XI.A.11
June 2005